



Hyderabad.

☎ Off : +91-40-2345 2620

+91-40-2345 5340

Fax : +91-40-2345 3700

**CHIEF SECRETARY
GOVERNMENT OF TELANGANA**

Lr.No.4582/For.III/A2/EFS&T/2019, Date:30-07-2019

To

The Registrar General,
Hon'ble National Green Tribunal,
Faridkot House,
Copernicus Marg,
New Delhi – 110001.
Email:judicial-ngt@gov.in,
ngt.filing@gmail.com,
filing.ngt@gmail.com
registrargeneralngt@gmail.com

Sir,

Sub: Govt of Telangana -- Hon'ble NGT, New Delhi – Original Application No. 606 of 2018 – Compliance of SWM, C&D, PWM, BMW Rules, 2016 – Hon'ble NGT Order dated 29.04.2019 – Status report of State of Telangana – Submitted – Reg.

Ref: Hon'ble NGT Order dated 16.01.2019 in OA No. 606 of 2018.

* * *

In compliance to the Hon'ble National Green Tribunal Order dated 29.04.2019 in Original Application No. 606 of 2018, the Status report of the State of Telangana is herewith submitted.

Yours faithfully,
Sd/-
Chief Secretary

Encl: Status Report with Annexures.

Copy to The Advocate on Records, Govt. of Telangana, New Delhi along with enclosure for necessary action.

Chief Secretary

**QUARTERLY STATUS REPORT ON THE COMPLIANCE
BY THE STATE OF TELANGANA WITH THE DIRECTIONS OF
THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.**

**IN
ORIGINAL APPLICATION NO. 606 / 2018
&
CONNECTED MATTERS**

**Submitted by
Chief Secretary, State of Telangana
30.07.2019**

INDEX

S.No.	Subject	Page No.
1.	Introduction	3
2.	Status of Compliance of Solid Waste Management Rules, 2016.	4 – 15
3.	Status of Functioning of Committee constituted by the Orders passed by the NGT in matter of OA No. 606 of 2018.	16 – 17
4.	Status of identification and development of model cities, Towns and Villages.	18
5.	Status Report on Compliance to Plastic Waste Rules, 2016.	19 – 22
6.	Status of Construction & Demolition Waste Rules, 2016.	23
7.	Status of Bio-Medical Waste Management Rules, 2016.	24 – 26
8.	Status of Action Plan for River Rejuvenation Committee for identified polluted river stretches and compliance with directions of the NGT passed in O.A.No.673/2018, dated 20.09.2018 in the matter of news item published in “The Hindu” authored by Sri Jacob Koshy, titled “more river stretches are now critically polluted”.	27 – 31
9.	Non attainment cities in O.A.No.681 of 2018.	32 – 43
10.	Status report on compliance of Hon’ble NGT order in O.A.No. 1038 of 2018 on the news item published “The Asian Age” titled “CPCB to rank industrial units on pollution levels”.	44
11.	Status of work in compliance of the directions passed in O.A.No.173/2018, Sudarshan Das Vs. State of West Bengal & Others order dated 04.09.2018.	45 – 46
12.	Status of setting up and proper functioning of STPs/CETPs/ ETPs in the State of Telangana (OA/593/2017).	47 – 48
13.	Annexure – I – Minutes of the Review Meeting held by Spl. Chief Secretary to Govt., Environment, Forest, Science & Technology, Govt of Telangana on 10.07.2019.	49 – 69
14.	Annexure – II – Minutes of the Video Conference conducted by Chief Secretary, Govt of Telangana on 11.07.2019 and Consolidated instructions given to all the District Collectors, State of Telangana.	70 – 105
15.	Annexure – III – Details of STPs proposed by Public Health & Municipal Engineering Dept (PHMED), Govt of Telangana.	106
16.	Annexure – IV – Details of STPs proposed in the identified Polluted River Stretches.	107 – 108
17.	Annexure – V – Provisions incorporated in the Telangana Municipalities Act, 2019 with respect to Solid Waste Management Rules, 2016.	109 – 112

1. Introduction

The Hon'ble NGT vide order dated 16.01.2019 in O.A.No. 606 of 2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 passed various directions to all the States and directed that the Chief Secretaries of the respective States to monitor the same, and file the status reports before the Hon'ble NGT. The Chief Secretary, Telangana State was asked to be present in person along with the reports on 29.04.2019.

Accordingly, the status report was filed before Hon'ble NGT and the Chief Secretary presented to the Hon'ble NGT on 29.04.2019, the various steps taken for implementation of Solid Waste Management Rules, 2016, Status of compliance of Plastic Waste Management Rules, 2016, Bio-Medical Waste Management Rules, 2016, Polluted River Stretches, Non-attainment cities, Polluted Industrial clusters, controlling illegal sand mining and Status on setting up and proper functioning of ETPs/ CETPs/ STPs in the State of Telangana.

Subsequently, the Hon'ble NGT vide order dt. 29.04.2019 issued following directions to the State:

- i. Atleast three major cities and three major towns in the State and atleast three Panchayats in every District may be notified on the website within two weeks from today as model cities/towns/villages which will be made fully compliant within the next six months. Remaining cities, towns and village Panchayats of the State may be made fully compliant in respect of environmental norms within one year.
- ii. A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by July 30, 2019.
- iii. The Chief Secretary may personally monitor the progress, atleast once in a month, with all the District Magistrates.
- iv. The District Magistrates may monitor the status of compliance of environmental norms, atleast once in two weeks.
- v. The District Magistrates or other Officers may be imparted requisite training.
- vi. Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned and recovered from polluters for environmental restoration and restitution on that basis.
- vii. Performance audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months.
- viii. Introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals may be considered. This may also include encouraging students or other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws.

In compliance with the directions of the Hon'ble NGT order dt.29.04.2019, detailed in Para IV-48 of the order, various steps have been initiated by the State Government and the details of the same are as follows:

2. Status of compliance of Solid Waste Management Rules, 2016:

2.1 Details of Solid Waste Management in State:

		GHMC	141 ULBs (68 New ULBs formed in March, 2019)	Total	Remarks
Total Garbage Generated	:	5579 MT	3329 MTs	8908	
Total Garbage Collected	:	5459 MT	3262 MTs	8721	100% will be achieved by 31.10.2019
% of Garbage Lifted	:	97.8%	98%	97.9%	
Total No. of House Holds	:	2278240	1958201	42,36,441	100% will be achieved by 31.10.2019
No. of House Holds covered under D2D	:	2228118	1840708	40,68,826	
% of D2D Garbage Collection	:	97.8%	94%	96%	
% of Garbage segregated	:	62%	24%	43%	100% will be achieved by 31.03.2020

The overall composition/Characteristics of the municipal solid waste is Organic – 50-60%, Inorganic and Recyclables 25% (paper 8.13, Plastic rubber – 9.22, Metal and glass – 1-1.5%, Rags-4-4.5%, others – 4%) remaining inert material (20-25%).

2.2 Compliance of SWM Rules, 2016:

Rule	Duties / Responsibilities	Compliance status
12	Duties of District Magistrate or District Collector or Deputy Commissioner - to review performance of local bodies	Municipal Administration Department addressed all the District Collectors to conduct periodical review meetings with the local bodies for successful implementation of SWM Rules. Video Conference was conducted by the Chief Secretary on 11.07.2019 with all the District Collectors and Stake holder Departments and reviewed the progress on implementation of the SWM Rules and various directions of the Hon'ble NGT. Consolidated Instructions were issued to the District Collectors on the various issues to be reviewed. Meetings have been conducted by the District Collectors and they will continue to review the performance of local bodies on compliance to SWM Rules 2016.

15	Duties and responsibilities of local authorities	
15(a)	Notification of Solid Waste Management Policy and Strategy	<ul style="list-style-type: none"> • Formulated State Solid Waste Management Policy and Strategy and notified through G.O. dt. 24.09.2018 . • Formulated Policy on Faecal Sludge and Septage Management (FSSM) and notified through G.O. dt.29.09.2018. The G.O. mandates every ULB in Telangana to scientifically treat and dispose faecal sludge and septage. • Detailed Project Reports for SWM in the 72 ULBs are finalized and approved by the High Level Committee. The DPRs are uploaded in the TSPCB website for public domain. DPRs for the new ULBs are under preparation.
15(b)	Door to Door Collection & Segregation	<ul style="list-style-type: none"> ✓ Door to Door collection - 96 % (100% door-to-door collection of the waste was done through 2500 no. of Swachh Autos, 2632 no. of Try-cycles, 8 no. of big compactor trucks and 37 no. of Refuse Compactor Vehicles in GHMC area) ✓ Source Segregation - 43 %. ✓ 100% Door to Door collection & source segregation will be achieved by 31.10.2019 and 31.03.2020 respectively.
15(c)	Establish a system to recognize organizations of waste pickers or informal waste collectors	<ul style="list-style-type: none"> ▪ GHMC identified some of the waste pickers within the GHMC limits and provided them the identity cards and other conservatory items to include them in the SWM activities. ▪ The identified waste pickers were provided Tricycles for waste collection and subsequently Swachh Auto tippers were provided to eligible tricycle puller possessing valid driving license. So far, GHMC has sanctioned 2500 autos under this program.
15(d)	Facilitate SHG Formation, Provide ID Cards & Integrate in SWM	<ul style="list-style-type: none"> ▪ A proposal submitted by the UNDP to organize unorganized waste pickers into an organized sector for betterment of their lives is under consideration. ▪ About 18550 slum dwellers are formed in groups and engaged in road sweeping. 39 tractors are engaged through Self Help Groups(SHGs) in certain areas for primary collection and transportation of waste. ▪ Waste pickers have been integrated into the SWM system by engaging them through outsourcing agencies. ▪ Collection process also outsourced to SHGs and integrated in the SWM System. ▪ Day to day functioning of MCCs entrusted with SHGs. ID cards issued and biometric attendance is maintained.

<p>15(e), (f), (zf)</p>	<p>Frame Bye Laws for Rules, user fee for waste generators, Levy of fines etc.</p>	<ul style="list-style-type: none"> • GHMC prepared draft bye laws in co-ordination with Administrative Staff College of India (ASCI) and the same is under finalization. • Bye-laws will be inline with State SWM Policy and Strategy. The same will be implemented by October 2019. • User fee of Rs. 50/- per House Hold (HH) is collected for individual household and Rs. 2.25/- per kg of waste was fixed for Bulk Garbage Generators (BGGs) for door to door collection of waste in GHMC area. • Draft bye laws have been prepared and circulated to All the ULBs to notify with provisions for user fee & spot fines. • User fee of Rs. 40/- per HH is collected from individual household in ULBs (It is variable from ULB to ULB)
<p>15(g)</p>	<p>Direct waste generators not to litter</p>	<ul style="list-style-type: none"> • Waste collectors are sent for door-to-door collection. The dumper placer bins and compactor bins are provided in the uncovered areas to facilitate the citizen to deposit the waste • Litter bins are installed at the commercial places to prevent littering under Swachh Bharath program and penalties are imposed on violators. • Direction to impose penalties on defaulters for open burning & littering of waste has been issued.
<p>15(h), (i), (j), (v), (zc)</p>	<p>Segregation, Material Recovery Facilities, Domestic hazardous wastes, Preference to Construct, Operate & Maintain Solid Waste Processing Facilities</p>	<p>Segregation:</p> <ul style="list-style-type: none"> ✓ Wet wastes are collected on Daily Basis. ✓ Workers are educated to collect the waste in a segregated manner. ✓ Waste generators are directed to deposit the domestic Hazardous waste directly at MRFs or DRCCs. ✓ E waste collection is done on monthly basis and stored in Dry Resource Collection Centers for disposal to TSPCB authorized recyclers/dismantlers. <p>Material Recovery Facilities/ Dry Resource Collection Centers</p> <ul style="list-style-type: none"> ✓ (78) Dry Resource Centers are established by GHMC for collection and channelizing the dry waste for recycling through two agencies - ITC-WoW (74) and Godrej (4) under CSR.

✓ 30 ULBs provided DRCCs (Warangal MC provided 15 Nos).

✓ DRCCs in remaining ULBs are in progress.

Domestic Hazardous Waste

✓ Domestic hazardous waste is segregated at integrated MSW Processing facility. However, the citizens are sensitized to handover the domestic hazardous waste separately to the waste collectors.

✓ Once the citizens are habituated in handing over the domestic hazardous waste, it will be ensured for safe disposal facility as directed by the PCB, by October 2019.

Processing Facilities

✓ Out of 142 ULBs, 63 ULBs have established facilities to process and dispose wet waste. In respect of remaining ULBs providing infrastructure facilities for processing of wet waste is in progress and will be completed by March 2020.

✓ In GHMC area, Collection and transportation of the Solid waste is carried out by the GHMC . One Integrated Solid waste treatment and processing plant is established under PPP mode through Hyderabad Integrated Municipal Solid Waste Ltd. at Jawaharnagar as per the SWM Rules, 2016 with the following activities.

- Wet waste is transformed into compost through windrow composting.
- Dry waste is transformed into Refuse derived fuel (RDF).
- Rejects are being sent to the scientific landfills.
- The leachate is treated through Reverse Osmosis plant.
- Waste to Energy plant of 19.8 MW capacity, is under construction.
- Plastic recycling facility is provided to recycle recyclable plastic waste.
- Established one Bio-methanation plant.

✓ 2 Biomethanation plants are functioning in Warangal municipal Corporation.

✓ Faecal Sludge and Septage Treatment Plant (FS&STP) is established in Warangal and the same

		<p>are proposed in other 71 ULBs on BOT mode/ Hybrid annuity model.</p> <p>✓ Continuous education is given to waste collectors and supervisors on segregation of waste. All autos are having provision for collection of wet and dry waste separately.</p>
15 (k), (n), (o),	Street sweeping and silt removal	<ul style="list-style-type: none"> • All main roads are sweeping daily by manually or through machine sweeping. Lanes / by-lanes are sweeping daily or alternate day on availability of manpower. • Street sweepers are instructed to collect the leaves separately and sent to compost pits in the nearby parks and not to burn. Violators are being penalized. • Secondary storage bins are provided for the temporary storage of street sweeping with compacter bins which will be lifted regularly. • Silt removed from the surface drains will be collected and transported directly to the treatment facility.
15(l), 15(g), 15 (zc), 15 (zg)	Information, Education, Communication	<ul style="list-style-type: none"> • Capacity building training are imparted to waste collectors regularly at field level by Assistant Medical Health Officers. • Continuous education is given to waste collectors and supervisors on segregation of waste. • IEC and Awareness activities are taken up to educate the waste generators regularly. • Vide G.O Rt No.223 Municipal Administration and Urban Department dated 11.03.2019 has issued order for the constitution of Special Task Force in all the Districts for SWM - IEC activities. District Collectors are conducting the Special Task Force meetings to review the SWM activities in ULBs.
15 (m)	Setting up of Bio Methanation Plants	<ul style="list-style-type: none"> • Waste is collected daily from the vegetable, fruit, flower, meat, poultry and fish markets by collecting user charges. • 5 TPD Biomethanation plant is established in Jawaharnagar and about 300 units of electricity is produced from bio-gas. • 2 Biomethanation plants are functioning in Warangal. • Planning to establish more number of Biomethanation plants with decentralization to handle the waste generated in the markets.

<p>15(p) 15(q)</p>	<p>Onsite Composting Centre in Parks and gardens</p>	<ul style="list-style-type: none"> • On-site composting pits are built within 17 major parks and 421 colony parks for processing horticulture waste with the garden waste in GHMC. Balance parks will be provided with such pits. • At present all the biodegradable waste is processing at centralized treatment and disposal facility for composting. • Simultaneously onsite processing is encouraged through IEC activities under Swachh Bharat Mission. • 85 on-site composting plants were established by the BGGs viz. hotels and function halls. • Decentralized approach on onsite basis is being prioritized and will be followed.
<p>15(r), 15(w), 15 (zh), 15 (zi)</p>	<p>Transportation of Non-Biodegradable Waste Scientific Land fill- Desired Objective of Zero Waste Concept</p>	<ul style="list-style-type: none"> • The non-biodegradable waste is transporting to centralized treatment disposal facility for RDF generation and Certain quantity is sent to Dry resource centers (Material recovery facility center) established at 31 locations for recycling purpose. • Rejects generated during the processing of waste are sent to sanitary landfills constructed and maintained strictly as per Schedule 1 of the SWM Rules, 2016. • Only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities which comprises maximum 15 % of the total incoming waste are sent to landfills. • Non biodegradable wastes transported to the DRCCs & recyclables sold. • Non-recyclable wastes generated are sent to cement plants for co-processing. • 100 Tonnes of non-saleable, non-recyclable plastic waste disposed to cement units during the period from April, 2019 to June,2019. • Conversion of Plastic Waste as Tiles and used for foot path laying. • Incineration Plants are proposed and agreement is entered with Clean Authority of Tokyo (CAT) to process Non recyclable combustible waste. • Marching towards "Zero Residue Concept".
<p>15(s)</p>	<p>C & D Waste</p>	<ul style="list-style-type: none"> • 3 sites at Jeedimetla, Fathulguda & Kothwalguda are identified for establishment of C&D processing plants in

		<p>Hyderabad.</p> <ul style="list-style-type: none"> • One plant at Jeedimetla with capacity 750 TPD is under construction and proposed to be commissioned in August, 2019. • Action Plan will be prepared for other ULBs and separate storage sites for C&D waste are being earmarked. • Suitable Collection Mechanism will be formulated and will be followed effectively before 31.10. 2019.
15(t)	Involve communities in waste management and promotion of home composting, bio-gas generation, de-centralised processing	<ul style="list-style-type: none"> • Encouraging on-site composting by BGGs by way of giving concession in user charges for collection of dry waste from BGGs who implement Decentralized composting. • Deployed unemployed women by name Swachh Community Resource Persons (Swachh CRPs) to educate citizens to take up home composting. • 85 on-site composting plants were established by the BGGs viz. hotels and function halls. • Regular awareness campaigns are conducting with RWS and gated community for encouraging on-site composting. <ul style="list-style-type: none"> • A proposal under active consideration by GHMC to engage NGOs one per each ward to encourage segregation of waste at source and on-site composting. • In all ULBs, Encouraging on-site composting by BGGs by way of giving Concession in user charges for collection of dry waste from BGGs who implement Decentralized composting • Regular awareness campaigns, IEC activities are being conducted to the households, BGG and gated community for encouraging on-site composting and source segregation
15(u)	Utilization of Manure	<ul style="list-style-type: none"> • Compost generated in the onsite composting pit is utilized in respective parks replacing the equivalent part of chemical fertilizers. • MCCs provided with green belt and compost produced is utilized for producing organic greens & vegetables. • Integrated facility at Hyderabad is generating manure. About 300TPD is sold to Director of Agriculture, Karnataka, KRIBHCO and Coramandel Fertilizers. • From June 2017 to June 2019, 30,045MT of compost generated in 62 ULBs are sold at marginal cost or given

		at free of cost to farmers or is used in the parks & gardens maintained by ULBs.
15(x)	Budgetary Provision	<ul style="list-style-type: none"> • Appropriate budget is allotted for capital investments for operation and maintenance of solid waste management in annual GHMC budget. • Operation and Maintenance by the ULBs from general fund.
15(y) 15(z)	Authorization of Pollution Control Board	<ul style="list-style-type: none"> • TSPCB has issued authorization under SWM Rules 2016 to GHMC.
15 (za), 15 (zb)	Submission of Annual Report by the local bodies	<ul style="list-style-type: none"> • Annual Report for the year 2018-19 as per Form IV submitted to TSPCB in the month of June 2019. • Will be followed in subsequent years.
15 (zd)	Ensuring personal safety of waste handlers	<ul style="list-style-type: none"> • Safety equipments and uniforms provided to Sanitary workers. • Workers are using these Personal protection equipments during their routine collection works and processing activities.
15 (ze)	Ensure that provisions for setting up of centers	<ul style="list-style-type: none"> • Incorporation of setting up of centers for collection, segregation and storage of segregated wastes in approval of Building plans is proposed to be implemented by October 2019.
15(zi), 15(zk)	Bio Mining, Bio Remediation or capping of legacy waste dumpsites.	<ul style="list-style-type: none"> • Reclamation of dump yard filled with legacy waste through bio mining process are proposed. • Capping of old dump site has been taken up at Jawaharnagar site by the GHMC with an estimated cost of Rs.144 Crores. After the maximum extent of bio-mining, Scientific capping of Jawaharnagar and Fathullaguda dumpsites are under active progress. • Bio mining works in all the ULBs will be completed before 31.12.2021. Called tenders in Mahabubnagar Municipality and technical evaluation is in progress.

2.3 Status of compliance with Rule 22 & 24 of the Solid Waste Management Rules, 2016, regarding time frame for implementation.

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
1	Identification of suitable sites for setting up solid waste processing facilities	1 year	97 ULBs have identified suitable sites for setting up of suitable processing facilities.
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	1 year	The District Collectors were directed during the Video Conference on 11.07.2019 to identify the sites for the remaining ULBs with cluster approach.
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.	2 years	Suitable sites are being identified for procuring.
4	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source,	2 years	Waste Generators are properly educated and communicated to practice the segregation of waste by conducting various awareness program and enforcement initiated through notification of Bye-laws. Till now 43% of segregation is achieved and 100% is expected by March 2020.
5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal	2 years	96% door to door collection has been achieved and 100% Collection will be achieved before 31.10.2019.

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
	facilities.		
6	Ensure separate storage, collection and transportation of construction and demolition wastes	2 years	Action Plan has been prepared in the ULBs and separate storage sites for C&D waste are earmarked. Suitable Collection Mechanism will be formulated and will be followed effectively before 31.12.2019. GHMC identified three sites and one processing plant of capacity-750 TPD is under commissioning stage.
7	Setting up solid waste processing facilities by all local bodies having 100000 or more population	2 years	In the local bodies of more than 1,00,000 or more population, Waste are being collected and processed in decentralized centers, instead of being processed at one big site.
8	Setting up solid waste processing facilities by local bodies and census towns below 100000 populations.	3 years	
9	Setting up common or standalone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	3 years	All the ULBs are in the way forward of processing and dispose the waste collected on Day to Day basis with Zero Residue Concept.
10	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules	3 years	All the ULBs are in the way forward of processing and dispose the waste collected on Day to Day basis with Zero Residue Concept by adopting cluster approach.
11	Bio-remediation or capping	5 years	After the maximum extent of bio-

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
	of old and abandoned dump sites		mining, Scientific capping of Jawaharnagar and Fathullaguda dumpsites are under active progress.
12	Legal Frame Work		1. SWM Policy for the State as per clause 11 (a) of the SWM Rules has been Notified on 24 th September 2018. 2. Byelaws as per clause 15 (e) of SWM Rules 2016 for all ULB's have to be Notified.
13	Annual Report		As per clause 24 of SWM Rule, 2016 Annual Reports for the year 2018-19 as per Form IV were submitted to PCB in the month of June 2019.

Rule	Duties / Responsibilities	Compliance status
23	Formation of State Level Advisory Body	<ul style="list-style-type: none"> State Level Advisory Body has been constituted by the State Govt vide G.O.Rt.No.447, MA dated 26.07.2017 under the chairmanship of Principal Secretary to Government, MA&UD Department. Meetings are being conducted regularly.
24	Annual Report	<ul style="list-style-type: none"> TSPCB submitted Annual Report for the year 2017-2018 to the Central Pollution Control Board on 03.11.2018. Annual Reports for the year 2018-19 received from the ULBs are compiled and submitted to the CPCB on 26.07.2019.

Various IEC activities were taken up to achieve the objectives of Solid Waste Management Rules focusing on segregation at source and door to door collection such as

- A programme named “**SAAF HYDERABAD – SHAANDAR HYDERABAD**” was taken up with ASCI through their technical partners and NGOs to improve Sanitation
- Propagated the Slogan of “**Unite the Family – Divide the Waste**” by which it will inflict the importance of segregation of waste and unity of families among citizens.

- Initiated the Programme “**Well Being Out of Waste – WOW**” in coordination with ITC for separation of recyclable material from waste to improve the earning capacity of the waste collectors.
- Introduced Swachh Community Resource Persons (**SwachhDhoots**) for creating awareness on segregation at source by one-one interaction at house hold level.
- Initiated a programme called **PARICHAYAM (Know your Worker)** to know their sanitation worker by the general citizens duly displaying the name and contact no in their respective jurisdiction to resolve the grievances on grassroots level by citizens and sanitation workers.
- Hoardings, Banners were erected in for motivating the citizens for segregation of waste.
- Conducting thematic drives on creating awareness on SwachhBharath Mission along with the theme on source segregation like **BottuTilakam&ChettavidakulaDinotsavam** and **Unite the Family and Divide the Waste**.
- Caller tunes songs on Waste Segregation have been adopted by GHMC employees
- To encourage citizens to habituate the segregation at source, SwachhDhoot App was created.
- GHMC awareness campaign: GHMC aided by Radio Mirchi has initiated an awareness campaign in coordination with Radio Mirchi Jockeys to mobilize citizens and sensitize public on Source Segregation along Plastic Pollution.
- Swachh Colony Ranking competitions are held and Certificate of Appreciation for the best RWA / Colony based on Swachhata activities are awarded.
- Conducting Circle wise Swachh Rankings to built healthy competitions among the officers for infusing greater enthusiasm in the official machinery.
- Zone wise Swachh Rankings also have been conducted for Hotels, Hospitals, Schools, RWAs (Residential Welfare Associations) and Markets based on their Self – assessments.
- GHMC through Concessionaire of the T&D plant transports about 60 TPD of RDF for co-processing in the cement kilns at (A) Bharati Cement, Kadapa Dt. (AP); (B) Ambuja Cement, Chandrapur (Maharashtra); (C) Zuari Cement , Nalgonda (Telangana); (D) ACC , Gulbarga (Karnataka)

3. Status of Functioning of Committees constituted by the Orders passed by the NGT in a matter O. A. No. 606 of 2018:

The State has constituted:

A. State Level Advisory Body (SLAB)

Under Rule 23 of SWM Rules 2016, the State Government has constituted the SLAB on 26.07.2017.

B. State Level Advisory Committee (SLAC)

Under Rule 16 of PWMC Rules 2016, the State Government has constituted SLAC on 30.12.2016.

C. Regional Monitoring Committee of Southern States constituted vide NGT in a matter O. A. No. 606 of 2018 and attended the RMC meeting regularly.

D. District Monitoring Committee has been formed in all Districts as per the Rule 12 of SWM Rule 2016.

E. The Government vide G.O.Rt.No.223, dated 11.03.2019 issued orders for constitution of District Level Special Task Force (STF) in the matter of O.A.No.606 of 2018. All District Collectors have constituted District Level Taskforce for monitoring and implementation of SWM Rules, 2016

F. Constitution of State Level Committee of NGT order dated 16.01.2019.

- State Level Committee was constituted as per the directions of the Hon'ble NGT dt. 16.01.2019 under the Chairmanship of Hon'ble Justice C.V. Ramulu, former Judge of Hon'ble High Court. Seven meetings of the Committee have been convened till date i.e. on 14.02.2019, 05.03.2019, 25.03.2019, 23.04.2019, 15.05.2019, 11.06.2019 & 02.07.2019 with the state holder Departments i.e., Municipal Administration & Urban Development, Panchayat Raj and Rural Development, Environment Forest Science & Technology, Health Medical and Family Welfare Department, Commissioner and Director of School Education, Commissioner of Police (Traffic), Telangana State Medical Services and Infrastructure Development Corporation, Transport Department, Greater Hyderabad Municipal Corporation & State Pollution Control Board.
- The Chairman SLC conducted a video conference with all District Collectors with regard to formation of District level Special Task Force for implementation of SWM Rules, 2016 along with Chief Secretary to Government.
- In the SLC meetings, the matter of compliance with the Waste Management Rules is being reviewed by the SLC Chairperson and accordingly directions are issued which are being complied with by the concerned Departments and the reports of the SLC are submitted to the Hon'ble NGT by Chairman.
- The Chairman, SLC participated in the Orientation Programme on Community Participation through Non-Governmental Organizations conducted by Greater Hyderabad Municipal Corporation on 06-03-2019. The Chairman visited dumpsites located at Gandamguda, Fattullaguda, Autonagar, Shamshiguda in GHMC area and issued instructions for complying the SWM Rules. The Chairman also visited the Osmania and Gandhi General Hospitals located in Hyderabad and Kakatiya Medical Hospital in Warangal to assess the steps taken by the Hospitals for complying with the BMW Rules.

- The Chairman visited Greater Warangal Municipal Corporation, Suryapet Municipality, Mahaboobnagar Municipality, Nalgonda Municipality, Karimnagar Municipal Corporation, Siddipet Municipality to assess the progress made by ULBs under SWM Rules, Plastic Waste Management Rules and C&D Waste Management Rules along with the concerned District Collectors and Commissioners of the Corporations / Municipalities.
- On the directions of the Chairman, SLC, TSPCB conducted review meetings with three Waste to Energy plants on non operation of their units and submitted the status to SLC.
- The Special Chief Secretary, EFS&T Department held a review meeting on 10.07.2019 with all the stake holder Departments on the progress made for compliance on the Solid Waste Management Rules, 2016, Status of compliance of Plastic Waste Management Rules, 2016, Bio-Medical Waste Management Rules, 2016, Polluted River Stretches, Non-attainment cities, Polluted Industrial clusters, controlling of illegal sand mining and Status of setting up and proper functioning of ETPs/ CETPs/ STPs in the State of Telangana. (ANNEXURE-I)
- Video Conference was conducted by the Chief Secretary on 11.07.2019 with all the District Collectors and Stake holder Departments and reviewed the progress on implementation of the SWM Rules and various directions of the Hon'ble NGT.
- Consolidated Instructions were issued to the District Collectors on the various issues to be reviewed. (ANNEXURE-II)
- Meetings have been conducted by the District Collectors and they will continue to review the performance of local bodies on compliance to SWM Rules 2016.
- Due to continuous monitoring at various levels in the Government as mentioned above, there is a considerable progress in implementation of SWM Rules, Plastic Waste Management and Construction & Demolition Waste Management Rules in every ULB. The Chairman, SLC also observed that the progress has been made by some of the ULBs on implementation of the above Rules.
- Further, the State has initiated steps to develop the technical as well as institutional capacity of ULBs so as to enable them to sustain the efforts being made by the Government.

4. Status of identification and development model cities, towns and Villages

- In compliance to the orders of the Hon'ble NGT, the State has identified the following :
 - a) Three major cities selected for Model Cities:
 1. Greater Hyderabad Municipal Corporation
 2. Greater Warangal Municipal Corporation
 3. Karimnagar Municipal Corporation

 - b) Three major towns selected for Model Towns:
 1. Siddipet Municipality
 2. Sircilla Municipality
 3. Boduppal Municipality
 - c) 96 villages @ three villages each in 32 Districts (except Hyderabad District) have been identified.

- A video conference was held on 11.07.2019 with all the District Collectors and stake holder Departments and reviewed the progress of Action Plans prepared for 100% compliance of SWM Rules in the identified Cities / Towns / Villages. Consolidated instructions were issued by the Chief Secretary to all the District Collectors to ensure compliance of the Action Plans prepared in respect of identified model Cities/Towns and Villages for compliance of Rules by 31.10.2019.

5. Status Report on Compliance to Plastic Waste Rules, 2016.

- The State issued G.O.Ms.No.79, dated 30.12.2016 regarding Ban of manufacture, stocking, sale and use of carry bags of less than 50 microns thickness and imposing penalties for non-compliance of the Rules.
- The total estimated plastic waste generated in the State of Telangana is 501.41 TPD in the year 2018-19 as per the annual reports furnished to CPCB.
- As per the records of the Integrated MSW processing facility, Jawahar nagar, 494 MT of plastic waste is recycled in the year 2018-19 for making plastic bags. The non-recyclable plastic is 5% to 6% on total solid waste received at the facility which is approximately 275 to 330 tons per day and the same is going as part of RDF.
- The TSPCB has issued registrations to 242 Nos. of plastic carry bag /multilayer pouch or sachet / recycling units / producers and brand owners.
- Strictly implementing the orders of the Hon'ble High Court banning illegal flexies in all ULBs in the State.
- All the ULBs have identified and notified "Litter Free Zones" to ensure special focus on littering / usage of plastic / flexes etc., in these identified zones.
- The TSPCB reviewed Manikonda Municipality, Nizampet Municipality, Bandlaguda Municipality and Mahaboobnagar Municipality regarding non-compliance of SWM Rules and open burning of waste. The TSPCB issued directions to the above municipalities to comply with the Rules.

Rules provision	Plastic Waste Management Rules Provision	Status
6 (1)	Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers	<ul style="list-style-type: none"> ▪ 78 Dry Resource Collection Centres (DRCCs) established through two agencies namely ITC-WOW, Godrej. 30 ULBs are having DRCCs. More number of DRCCs will be established as and when sites were identified. ▪ 8 TPD capacity plastic recyclable unit is established at Integrated Solid waste management Project, Jawaharnagar.
6(2)a.	Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste.	<ul style="list-style-type: none"> ▪ Ensuring the collection, storage, transportation, processing and disposal of the plastic waste through its 2500 Swatch Autos and 2632 Try cycles along with dry waste. The high value plastic is separated and channelized through the existing 78 DRCCs for recycling. ▪ The remaining plastics are transported to processing and disposal site at Jawaharnagar. The lighter density plastics are stored as Refused Derived Fuels (RDF) and will be used as fuel in the upcoming 19.8 MW Waste to

		<p>Energy plant using incineration process which is as similar in principle with co-processing in cement plants.</p> <ul style="list-style-type: none"> ▪ However high value plastic will be recycled in the 8 tons capacity recycling plant established at Jawaharnagar.
6(2)b.	Ensuring that no damage caused to the environment during this process.	<ul style="list-style-type: none"> ➤ Ensuring no damage to environment by doing the disposal of plastic as per the activities mentioned above. ➤ Ensuring that no open burning of plastic waste took place by conducting various IEC activities and penalizing the violators
6(2)c.	Ensuring channelization of recyclable plastic waste fraction to recyclers	<ul style="list-style-type: none"> ➤ By disposing the plastic waste through DRCCs and also by processing plant at Jawaharnagar ensuring the channelization of recyclable plastic waste fraction
6(2)d.	Ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with guidelines issued the Central Pollution Control Board	<ul style="list-style-type: none"> ➤ Emphasizing on use of reusable products like Jute bags, Steel Boxes, compostable bags instead of any type of plastic for general purpose among the citizens. ➤ The plastics which cannot be recycled are transported to processing and disposal site. The lighter density plastics are stored as Refused Derived Fuels (RDF) and will be used as fuel in Waste to Energy plant using incineration process and 13 Acres of area allocated for its storage. A 19.8 MW WtE plant is under construction phase and will be completed by April 2020 and expansion of WtE plant capacity to 48 MW has been proposed to Govt. of India for environmental clearance which is under consideration. ➤ About 60 TPD of RDF was sent for co-processing in the cement kilns in the following places: <ul style="list-style-type: none"> Bharati : Kadappa Cement (A.P) Ambuja : Chandrapur Cement (Maharashtra) Zuari Cement : Nalgonda (Telangana) ACC : Gulbarga (Karnataka) ➤ The remaining inerts produced in the process are disposed in scientific landfills.
6(2)e)	Creating awareness among all	Regularly organizing workshops, campaign

<p>stakeholders about their responsibilities</p>	<p>and rallies against the use of plastics and constantly creating awareness among waste pickers through the companies working in this field under Extended Producer Responsibility/CSR. Information Education and Behaviour Change Communication (IEBCC) activities are conducted such as</p> <ul style="list-style-type: none"> ➤ Deployed unemployed women from slums by name Swachh Community Resource Persons (Swachh CRPs) to educate citizens ➤ Free e- Learning Course on Swachh Bharat & Solid waste Management to educate and sensitize citizens was launched useful for citizen particularly students. ➤ Essay Competition on Source Segregation to create awareness among school students ➤ Swachh Caller Tune on source segregation on mobile as caller tune to propagate the importance of recycling and segregating garbage at source. ➤ Awareness campaign in coordination with Radio Mirchi has initiated an awareness campaign with Radio Jockeys to mobilize citizens and sensitize them about waste management like Beat the Plastic Pollution, Source Segregation, and Waste Management ➤ Encouraging the Dry Resource Centres and Waste to Compost pits in parks to implement RRR policy ➤ Taken-up a focused programme with Administrative staff College of India along with NGOs and other experts in the field to develop model wards in line with 5star rating of Swachh Bharath ➤ A programme named as "SAAF HYDERABAD – SHAANDAR HYDERABAD" was taken up to improve Sanitation and to achieve the objectives of Solid Waste Management Rules to implement in the selected (22) wards as a pilot project through Administrative Staff College of India (ASCI) along with their selected NGOs and Technical & Operational partners who are working for Indoor Municipal Corporation (IMC). The government of Telangana has approved the pilot project through a
--	---

		Memo no. 2432/GHMC-II/2019 MAUD dated: 07.03.2019 and planning to implement in all wards.
6(2)(f)	Engaging civil societies or groups working with the waste pickers	Supported around 5000 waste pickers by allotting 2500 waste collection autos(Swachh Auto Tippers) and will support in future when ever such autos will be procured. GHMC will engage it's local partner of UNDP, who has worked with the waste pickers, to setup a plastic recycling unit at Khaithalapur.
6(2)(g)	Ensuring that open burning of the plastic waste does not take place	<ul style="list-style-type: none"> ➤ Public awareness campaigns were conducted by GHMC all 30 circles under Saaf Hyderabad and Shaandar Hyderabad programme in co-ordination with ASCI was conducted by involving Resident Welfare Associations, Schools, Senior Citizens, NGOs exclusively on ban on burning open burning of bio-mass, crop residue, garbage, leaves , plastics etc. ➤ Keeping a strict monitoring on burning of waste (which includes plastics) and imposing penalties on defaulters. GHMC has registered 1317 cases regarding burning of waste and levied Rs.4,13,675/- since 01.04.2017 till 31.05.2019. ➤ The Commissioner, GHMC issued circular to all the Zonal Commissioner on 16.06.2019 to impose penalty of Rs.5000/- for simple burning and Rs. 25000/- for bulk burning of waste (including plastic waste)
6(3)	The local body for setting up of system for plastic waste management shall seek assistant of producers and such system shall be set up within one year from the date of final publication of these rules in the official gazette of India.	Involved the producers such as ITC and Godrej in plastic waste management by establishing DRCCs.
6(4)	The local body to frame bye-laws incorporating the provisions of these rules.	Bye-laws will be prepared.
16	State Level Advisory Committee	State Level Advisory Committee constituted vide G.O. (Ms). No. 79 dated 31.12.2016 of EFS&T.
17(3)	Submission of Annual Report	Annual Reports (Form-V) received from the Urban local bodies are compiled and Annual Report (Form VI) was submitted to the CPCB on 26.07.2019.

6. Status of Construction & Demolition Waste Rules, 2016:

- The Construction and Demolition (C&D) Waste Management Rules, 2016 were notified on 29th March, 2016 by the Ministry of Environment, Forest and Climate Change (MoEF&CC).
- About 4,45,000 MT of C&D waste was collected so far and stocked at designated locations.
- The GHMC in compliance to Construction & Demolition Waste Management Rules 2016 has identified 3 sites for establishing C&D processing plants at Jeedimetla, Fatullaguda & Kotwalaguda.
- One C&D recycling plant with 750 TPD capacity is under construction at Jeedimetla and proposed to commission by August,2019.
- Salient features of the C&D Waste Management project at Jeedimetla are:
 - i. Concession period is (25)years and tipping fee payable to the concessionaire on per Tonne of C&D waste collected and weighed at the Weighbridge at plant or storage locations.
 - ii. Rs.342.00 per MT for Collection, Transportation, processing and disposal of C&D waste.
 - iii. Rs.256.50 per MT for Collection and Transportation of C&D waste until Commercial operation of the plant.
 - iv. GHMC will pay the tipping fee to the Concessionaire for the "Un-claimed C&D waste" which is the C&D waste where generator cannot be identified by both Concessionaire and GHMC. In respect of "Claimed C&D waste" which is the C&D waste where generator can be identified by both Concessionaire and GHMC for which the generator will pay the fee to the Concessionaire.
 - v. Generators of C&D waste are free to bring their waste directly to the C&D plant on their own cost and the Concessionaire is entitled to connect 25% of tipping fee i.e. Rs.85.50/- per MT
 - vi. The concessionaire shall set up an appropriate wet processing C&D waste management facility (water washing & crushing) at designated site on its own cost. Revenue from sale of bye products such as Tiles, bricks, sand, metal, brickbats, soil etc belongs to the Concessionaire. The inerts/ rejects left behind after processing the C&D waste shall be transported and disposed in the scientific landfill sites on its own cost.
- Annual Reports received from the urban local bodies were compiled and submitted to CPCB on 26.07.2019.

7. Status of Bio-Medical Waste Management Rules, 2016

7.1 Status of Health Care Facilities (HCFs) in Telangana:

There are 5165 HCFs, 3166 are bedded hospitals, 903 are Clinics, Dental Hospitals and dispensary. Out of the 5165, 368 are in Government sector and 4797 in Private sector. The bedded hospitals with in-patient facilities are having 105331 beds. There are 240 hospitals (7.6%) with capacity of 100 and more beds.

7.2 Compliance of the Rules:

7.2.1 Submission of Annual Reports (Rule 24)

Annual Report in Form – IVA for the calendar year (Jan 2017 to Dec 2017) was submitted to CPCB on 16.08.2018. The information for the calendar year (Jan 2018 to Dec 2018) is obtained and compiled the data in the prescribed format. The Annual Report is submitted to the CPCB on 26.07.2019 i.e., before due date of 31-07-2019.

7.2.2 Status of State Level Advisory Committee: (Rule 11)

The Health Medical & Family welfare Department has Constituted State Advisory Committee vide G.O. Rt. No.329, dt. 15.04.2017 for implementation of BMW Rules in the State. State Advisory Committee meeting was held on 21-09-2017 under the Chairmanship of the Spl. Chief Secretary HM&FW department.

7.2.3 Status of District Level Monitoring Committee (DLC): (Rule 11)

The HM&FW department issued G.O. Ms. No.28, dt.16.01.2018 for constitution of District Level Monitoring Committee (DLC) with District Collector as the Chairman and DM&HO as the Member Convener and Concerned Regional Officer as the Member for effective implementation of the provisions of the Bio-Medical Waste Management Rules. The DLC meetings are being conducted.

7.3 Category wise Bio – Medical Waste:

The details of Bio Medical Waste generated in the last 2 years are as follows:

Category	2017	2018
Red	3688.5 Kgs/day	3023.2 Kgs/day
Yellow	9899 Kgs/day	11035 Kgs/day
White	2035.5 Kgs/day	1378.2 Kgs/day
Blue	96 Kgs/day	807Kgs/day
Total:	15,719 Kgs/day	16,243 Kgs/day

7.4 Common Bio Medical Waste Treatment Facilities (CBMWTFs) in Telangana:

11 Common Bio Medical Waste Treatment Facilities (CBMWTFs) are operating for collection and safe disposal of Bio Medical Waste. Maximum number of Hospitals are existing in the districts of Hyderabad, Rangareddy and Medchal Malkajgiri and total bed strength of HCFs in these 3 districts is 54,552 Beds. Four CBMWTFs are operating for these 3 districts for collection and safe disposal of Bio Medical Waste on daily basis. For remaining part of the state i.e., 30 districts are covered by the 7 CBMWTFs operating at various parts of the state. As per the GAP analysis the existing facilities are having adequate capacity for disposal of Bio Medical Waste expected to be generated in next 5

years, as per CPCB Guidelines. No HCFs is allowed to dispose the waste through captive incineration/deep burial.

- a. All the 11 CBMWTFs had upgraded Secondary chamber of Incinerator to meet new emission standards for stack and retention time of 2 sec.
- b. 11 CBMWTFs are collecting BMW from their member HCFs by GPS fitted vehicles (55 Nos.).
- c. 11 CBMWTFs have installed online continuous stack emission monitoring system (CEMS) as per the CPCB guidelines and the data is connected to the CPCB and TSPCB servers. The concentration of CO₂, CO, No, No₂, O₂ Primary and Secondary temperatures are being monitored.
- d. CBMWTFs are provided IP Cameras to record the operation of the incinerator.
- e. TSPCB has developed "online Bio-Medical Waste manifest and Bar Code System" as per CPCB guidelines, through Centre for Good Governance (CGG). Online tracking of BMW collection vehicles of CBMWTFs is also integrated in the software. The implementation of the software is started by the 4 CBMWTFs and remaining are in the process of implementation which is to be completed within a month.

7.5 Authorisation from the Board:

4963 Health care Facilities have obtained Authorisation from the Board. Notices are issued to 475 Health Care Facilities to obtain the authorisation.

7.6 Hon'ble NGT Orders in the matter of OA No.710 of 2017:

a. Order dt. 12.03.2019

As per the direction of CPCB vide letter dt. 22.03.2019, Telangana State Pollution Control Board submitted the Action Plan to the CPCB on 15.04.2019.

b. Order dt. 15.07.2019

The status of implementation on key performance indicators for assessing treatment and disposal of bmw and effectiveness in implementation of bmw rules, 2016"

S.No.	Key performance indicators	Status
1.	Inventory of all Health Care Facilities and Biomedical waste generation.	In co-ordination with DM&HOs and CBMWTFs inventory of HCFs was carried out. There are 5165 HCFs, 3166 are bedded hospitals, 903 are Clinics, Dental Hospitals and dispensary. Out of the 5165 HCFs, 368 are in Government sector and 4797 in Private sector. The bedded hospitals with in-patient facilities are having 105331 beds. There are 240 hospitals (7.6%) with 100 and more beds.
2.	Authorisation to all Health care facilities including non- bedded HCFs.	TSPCB has implemented online software application developed by NIC, Delhi for grant of BMW Authorisation to HCFs including Non Bedded HCFs. Powers are delegated to Regional Officer, Zonal Officer to grant of authorization to HCFs have below 50 Beds. Out of 5438 HCFs, 4963 Health care Facilities have obtained Authorisation from the Board. Notices are issued to newly identified 475 Hospitals operating without applying for

		Authorisation. Further action will be initiated for violations.
3.	Facilitate setting-up adequate number of common Bio-Medical Waste Treatment Facilities (CBMWTFs) to cover entire state or all HCFs.	11 Common Bio Medical Waste Treatment Facilities (CBMWTFs) are operating for collection and safe disposal of Bio Medical Waste. Maximum number of Hospitals are existing in the districts of Hyderabad, Rangareddy and Medchal Malkajgiri and total bed strength of HCFs in these 3 districts is 54,552 Beds. Four CBMWTFs are operating for these 3 districts for collection and safe disposal of Bio Medical Waste on daily basis. For remaining part of the state i.e., 30 districts are covered by the 7 CBMWTFs operating at various parts of the state. As per the GAP analysis the existing facilities are having adequate capacity for disposal of Bio Medical Waste expected to be generated in next 5 years, as per CPCB Guidelines.
4.	Constitution of State Level Advisory Monitoring Committee and District Level Monitoring Committee.	<p>State Advisory Committee was constituted vide Health Medical & Family welfare Department G.O. Rt. No.329, dt. 15.04.2017. State Advisory Committee meeting was held on 21-09-2017 under the Chairmanship of the Spl. Chief Secretary HM&FW department.</p> <p>District Level Monitoring Committee (DLMC) with District Collector as the Chairman and DM&HO as the Member Convener were constituted vide HM&FW department G.O. Ms. No.28, dt.16.01.2018.</p> <p>The Chief Secretary has instructed all the District Collectors during the video conference held on 11.07.2019 to convene DLMC meetings immediately. Accordingly, DLMC meetings are being conducted.</p>
5.	Implementation status of Barcode system.	TSPCB has developed "online Bio-Medical Waste manifest and Bar Code System" as per CPCB guidelines, through Centre for Good Governance (CGG). Online tracking of BMW collection vehicles of CBMWTFs is also integrated in the software. The implementation of the software is started by the 4 CBMWTFs and remaining are in the process of implementation which is to be completed within a month.
6.	Monitoring of health care Facilities other than hospitals/clinics such as veterinary Hospitals, Animal Houses, and AYUSH Hospitals etc.	<p>Authorisations are granted to 13 Animal Houses.</p> <p>Veterinary Hospitals and AYUSH Hospitals were inspected and Notices were issued to 273 Veterinary Institutions and 3 AYUSH Hospitals to obtain authorisation and for safe disposal of Bio Medical Waste.</p>

8. Status of Action Plan for River Rejuvenation Committee for identified polluted river stretches and compliance with directions of the NGT passed in O.A.No.673/2018, dated 20.09.2018 in the matter of news item published in “The Hindu” authored by Sri Jacob Koshy, titled “more river stretches are now critically polluted”.

8.1 CPCB has identified the following river stretches of Telangana State based on the BOD levels and priority criteria for restoration of river quality.

S.No.	River name	Stretch Identified	BOD range / Max. value in mg/L	Priority
1.	Musi	Hyderabad to Nalgonda	4.0 – 60.0	I
2.	Manjeera	Gowdicharla to Nakkavagu	5.0 – 26	II
3.	Nakka vagu	Gandilachapet to Sevalal Thanda	26	II
4.	Karakavagu	Along Palvancha	18	III
5.	Maneru	Warangal to Somanpalli	6 – 20	III
6.	Godavari	Basar to Khammam	4.0 – 9.0	IV
7.	Kinnerasani	Along Palvancha	10	IV
8.	Krishna	Thangadi to Wadapally	5.0 – 6.0	V

- The Hon'ble NGT vide order dated 20.09.2018 in O.A. No.673/2018 on polluted river stretches directed the State to prepare action plans **within two months** for bringing all Polluted River Stretches to be fit at least for bathing purposes (i.e., BOD < 3 mg/l and FC < 500 MPN / 100 ml) **within six months** from the date of finalisation of the action plans.
- Incompliance with the Hon'ble NGT directions, the EFS&T Department, Govt. of Telangana vide GO Rt.No.191, dated: 29.11.2018 has constituted the “River Rejuvenation Committee” (RRC) for preparation and execution of the action plans for restoration of river quality in polluted stretches.
- As per the directions of the Hon'ble Tribunal vide order dated 19.12.2018 in O.A.No.673 of 2018, the water quality data will be updated every quarterly. TSPCB has uploaded the water quality data upto June, 2019 in the TSPCB website.
- CPCB has reviewed the action plans and recommended subject to conditions. The action plans were revised Action Plans were approved by the RRC for Priority-I & II stretches i.e., Musi and Manjeera (including Nakkavagu) and the same was submitted to CPCB on 23.03.2019.
- The RRC has reviewed and approved the revised action plans incorporating the suggestions of the CPCB in the meeting held on 20.04.2019.

- The Hon'ble NGT vide order dated 08.04.2019 further extended time upto 30.06.2019 to furnish the action plans for P-III, P-IV & P-V stretches. Accordingly, the Action Plans were submitted to CPCB on 30.04.2019 and also placed in the website.

8.2 Status of implementation of the Action Plan:

S. No.	Action Plan	Timeline	Budget (Rs. In lakhs)	Status
Industrial Pollution (TSPCB)				
1.	Actions against the identified industries in operation without consents under air and water acts	Already under implementation and to continue as regular activity	As part of department activity	TSPCB is regularly monitoring all the industries and initiating action against the industries operating without consents of the Board.
2.	Action against Industries not installed ETPs or ETPs exist but not operating or ETP outlet or treated is not complying to the effluent discharge standards or norms	Already under implementation and to continue as regular activity	As part of department activity	TSPCB has identified 33 industries not having functional ETPs and issued closure orders to 32 industries and Show cause notice to one industry.
3.	Directions to all industries which are observed to be not in operation or closed or temporarily closed to remain close till further orders of TSPCB	Already under implementation and to continue as regular activity	As part of department activity	Directions issued to all the industries which are not in operation or closed, not to start operations without prior permission of TSPCB.
Sewage Treatment Plan and Disposal Plan				
1.	District wise estimation of total sewage generation, existing treatment capacities, quantum of disposal of sewage presently through drains and the gaps in sewage treatment capacity	DPR for setting up of STPs at various places	HMWS&SB awarded the study to M/s. Shah Consultancy	Annexure - III
2.	To undertake the measurement of flow of all the drains presently contributing to pollution load in river and to formulate DPR for each drain and corresponding town	6 months	-	--
3.	Design and execution of STPs Set up of new STPs at the desired locations and follow up of the same	36 months	2,34,000/- (River Musi) 18,330/- (Manjeera-Nakkavagu) Maneru: Rs. 4125 Karakavagu-Kinnerasani: Rs.1568 Godavari: Rs.12618 Krishna:	HMWS&SB has appointed M/s. Shah Consultants (P) Ltd., for preparation of comprehensive sewerage master plan covering Hyderabad city upto ORR with an area of 1540 sq. km. after obtaining approval from MA&UD Dept., vide GO Rt.No.518, dated: 02.07.2018. The consultant has to submit revised draft

S. No.	Action Plan	Timeline	Budget (Rs. In lakhs)	Status
			Rs.17878	sewerage master plan by September, 2019.
4.	Channelization including diversion of sewage generated from villages/towns etc through I&D of all the drains presently carrying sewage and for ensuring proper treatment of the upcoming STPs	24 months	HMWS&SB awarded the study to M/s.Shah Consultancy	Annexure -IV
5.	Implementation of the faecal management with co-treatment facilities at various STPs	2 months	400/- Included in the estimates provided for STPs	Presently, 60 nos. of septage conveyance vehicles have been registered by HMWS & SB and GHMC to collect the septage at unservice area to the sewage network in the existing STPs at 18 locations for co treatment. The system is in place and is operational at 4 locations under the supervision of M/s.ASCI, HMWSSB and at other locations installation is in process.
Ground water quality				
1	Supply of potable water to the affected communities in the identified critical blocks	1 month and to continue as regular activity	As part of Departmental activity	Regular instructions are given
2	Carrying assessment of groundwater survey for quality and to identify over exploited zones and critical zones in the city	2 months and to continue as regular activity	As part of Departmental activity	The Ground Water Department carried out Ground water assessment for the base year 2016-17. During 2016-17, the Department identified 16 Mandals in Hyderabad District as Over Exploited. However, in the entire State 1818 no. of villages are categorised as Over Exploited, 848 as Critical and 1202 villages as Semicritical.
3	To ensure rain water harvesting by the, commercial and other Institutions and groundwater recharging with only clean water be encouraged by TSPCB/State Ground Water Board	3 months and to continue as regular activity	As a part of departmental activity	The Ground Water Department while according permission to industries under TSIPASS for withdrawal of ground water abiding WALTA provisions and also recommending to construct suitable Rain Water Harvesting Structures at proposed locations for recharging ground water, as one of the conditions in approvals. This activity is a regular Departmental activity whenever such proposals are received.

S. No.	Action Plan	Timeline	Budget (Rs. In lakhs)	Status																		
4	Periodical ground water quality assessment and remedial actions in case of contaminated GW / TW / BW / HP and assessment of the need for regulating use of ground water for irrigation purposes	2 months and to continue as regular activity	As a part of departmental activity	Department regularly assess ground water quality from 1848 no.of observation stations (piezometers, General observation wells and Command observation wells) for two times in a year (pre & post monsoon periods). While issuing permission to industries under TSiPASS, conditions are being stipulated.																		
5	Installation of piezometers and recharge shafts	11 months	<p><u>For Piezometers</u> 726.25 (River Musi) for piezo meters and recharge shafts</p> <p>285.5 (River Majeera-Nakkavagu) for piezo meters and recharge shafts</p> <p>Maneru : Rs. 85 Kinnerasani: Rs. 62 Godavari: Rs. 333 Krishna : Rs. 424</p> <p><u>For Recharge Shafts</u> Maneru- Rs. 341.25 Godavari - 243.25 Kinnerasani / Karakavagu : 584.5 Krishna: Rs. 623</p>	<p>Proposed additional piezo meters under NHP in the following basins (no's). Manjeera: 74, Musi:53, GHMC: 150,Maneru: 39,Karkavagu: 23, Kinnerasani: 10, Godavari: 164 (excluding Manjeera), Krishna: 214(excluding Musi). Completed 70% of site selections for construction of piezo meters and the remaining will be completed within 1 month. The Department has proposed Recharge Shafts and the status is given below:</p> <table border="1"> <thead> <tr> <th>Basin</th> <th>Proposed Recharge Shafts</th> <th>Status (waiting for Administrative Sanction from Government)</th> </tr> </thead> <tbody> <tr> <td>Manjeera</td> <td>68</td> <td>Site selection completed and process for execution in progress.</td> </tr> <tr> <td>Musi</td> <td>154</td> <td>31execution completed, remaining sites selection completed and process for execution in progress.</td> </tr> <tr> <td>Maneru (Karkavagu)</td> <td>195</td> <td>45 execution completed, remaining sites selected & execution process in progress</td> </tr> <tr> <td>Godavari (Kinnerasani) (excluding Manjeera Basin)</td> <td>139</td> <td>10 execution completed, Site selection completed and process for execution in progress.</td> </tr> <tr> <td>Krishna (excluding Musi)</td> <td>356</td> <td>48 execution completed, Site selection</td> </tr> </tbody> </table>	Basin	Proposed Recharge Shafts	Status (waiting for Administrative Sanction from Government)	Manjeera	68	Site selection completed and process for execution in progress.	Musi	154	31execution completed, remaining sites selection completed and process for execution in progress.	Maneru (Karkavagu)	195	45 execution completed, remaining sites selected & execution process in progress	Godavari (Kinnerasani) (excluding Manjeera Basin)	139	10 execution completed, Site selection completed and process for execution in progress.	Krishna (excluding Musi)	356	48 execution completed, Site selection
Basin	Proposed Recharge Shafts	Status (waiting for Administrative Sanction from Government)																				
Manjeera	68	Site selection completed and process for execution in progress.																				
Musi	154	31execution completed, remaining sites selection completed and process for execution in progress.																				
Maneru (Karkavagu)	195	45 execution completed, remaining sites selected & execution process in progress																				
Godavari (Kinnerasani) (excluding Manjeera Basin)	139	10 execution completed, Site selection completed and process for execution in progress.																				
Krishna (excluding Musi)	356	48 execution completed, Site selection																				

S. No.	Action Plan	Timeline	Budget (Rs. In lakhs)	Status	
				Basin)	completed and process for execution in progress.
Flood Plain Zone					
1	Plantation in flood plain zone	1 month and to continue as regular activity	As a part of the Government Haritha Haram Programme	--	
2	Checking encroachments in the flood plain zone	2 months	As a part of departmental activity	The Musi river bed area spreads over the Concerned Local bodies of Narsingi, Gandipet, L.B. Nagar, Pedda Amberpet, Taramatipet(panchayat), Gowrelly (Panchayat). In this regard EE, I&CAD Department is obtaining data on the encroachments in Musi River Flood Plain in co-ordination with Musi River Front Development Corporation as the preliminary survey was already carried out in this case.	
3	Prohibition of disposal of municipal, bio-medical waste in drains	Already under implementation and to continue the activity	As a part of departmental activity	Strict Vigilance carried out for controlling dumping of solid waste	
4	Prohibition of disposal of Plastic, Hazardous and E-waste in drains	Already under implementation and to continue the activity	As a part of departmental activity	Strict Vigilance carried out for ensuring no Hazardous, plastic is dumped in drains.	
5	Notification of Flood Plain Zone	3 months	As a part of departmental activity	--	

9. Non attainment cities in O.A.No.681 of 2018.

- **Hon'ble NGT orders in O.A.No.681/2018, dated 08.10.2018:** The Hon'ble NGT issued order in O.A.No.681/2018, dated 08.10.2018 about time bound preparation and implementation of the Action Plan for lowering the ambient air pollution in the non-attainment cities. CPCB has identified 102 non-attainment cities out of which, Telangana has 3 non-attainment cities/areas (Hyderabad, Patancheruvu and Nalgonda). The action plan has to be prepared by a 6 member committee called Air Quality Monitoring Committee (AQMC) under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory and may be further supervised by the Chief Secretaries concerned.

Gist of the Orders	Remarks
Time bound preparation and implementation of the Action Plan for lowering the ambient air pollution in the non-attainment cities	Action Plan prepared and submitted within timelines on 17-12-2018 and the revised action plan on 11-03-2019.
Constitution of the 6 member committee called Air Quality Monitoring Committee (AQMC) under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory and may be further supervised by the Chief Secretaries concerned	The EFS&T Department, Government of Telangana issued G.O. Rt.No.182, dated: 20.11.2018 constituting Air Quality Monitoring Committee (AQMC). Till now, 3 meetings were conducted on 04-12-2018, 23-01-2019 and 05-03-2019 and the approved action plans are communicated to CPCB.
CPCBs, SPCBs and State Pollution Control Committees shall develop a public grievance redressal portal for redressal of public complaints on air pollution along with a supervisory mechanism	TSPCB is having a online complaint redressal system and toll free number (10741).
Strengthening of the AAQM network MOEF&CC will provide the requisite funds for the purpose.	Proposals prepared and in the process of strengthening. A proposal as per the population criteria communicated by CPCB was submitted to CPCB on 08-02-2019. The total number of AAQ stations required for Telangana State are 73 out of which 54 AAQ stations will be new (22CAAQMS & 32 Manual) including non-attainment cities. Non-attainment cities (3 nos.): <ul style="list-style-type: none"> • Hyderabad & Patancheru - 7 more CAAQMS are required. • Nalgonda - 1 CAAQMS and 1 Manual AAQMS. National Clean Area Program (NCAP), GoI is providing funds in this financial year for establishing of the 5 CAAQMS in Hyderabad.
AAQMS shall be connected to Central server of CPCB for reporting analysis of results in a form of Air Quality Bulletin for general public at regular intervals at least on weekly basis and ambient air	CAAQMS of TSPCB are connected to CPCB server, the data and Air Quality Index is being uploaded into the website of TSPCB on weekly basis.

Gist of the Orders	Remarks
quality on continuous basis on e-portal.	

a. **Constitution of District Level Air Quality Monitoring Committee:** EFS&T has issued the G.O.Rt.No.33, dated 14.03.2019 constituting the District Level Air Quality Monitoring Committee for implementation of the action plan in HMDA and Nalgonda.

b. **State Steering Committee:** Government has issued GO Rt.No.84, dated:07-06-2019 constituting the Steering Committee headed by the Chief Secretary for overall guidance for the National Clean Air Program(NCAP) program to review implementation of the action plan on quarterly basis

▪ **Hon'ble NGT orders on 15.03.2019:**

- i. Based on the parameters applied, if there are other cities not included in the 102 non-attainment cities, the CPCB is directed to include the same in the list of non-attainment cities.
- ii. The Chief Secretary of the states may finalize Action Plans within three months for reducing the Noise Pollution Levels and submit the same to the CPCB.

TSPCB in consultation with the stakeholder departments prepared an action plan to reduce the noise pollution in Hyderabad City. The Action Plan is approved by the Chief Secretary, during the first state steering committee meeting held on 09-07-2019. The action plan on noise is communicated to the CPCB for approval on 12-07-2019.

▪ **Status on implementation of the action plan for reducing the air pollution:**

source	S. N o.	Action points	Remarks
A. Vehicle Emission Control	i)	Launch extensive drive against polluting vehicles for ensuring strict compliance	<p>Traffic Police: Conducted special drive against polluting vehicles and booked 697 cases under relevant sections of MV Act from Feb, 2019 to May, 2019.</p> <p>TSPCB: addressed letters to the RTA communicating the minutes of the visit of the Addl secretary & Chairman, CPCB to initiate action on the visibly polluting vehicles Also letters were addressed requesting to carryout special drives on visibly polluting vehicles, autos Transport :</p> <ul style="list-style-type: none"> • Conducted special drive against polluting vehicles and booked 26437 cases under relevant sections of MV Act from April, 2017 to June, 2019.
	ii)	Launch public awareness campaign for air pollution control, vehicle maintenance, minimizin	<p>Traffic Police: awareness conducted at 185 locations in entire Cyberabad Commissionerate from Feb, 2019 to May, 2019.</p> <p>GHMC: campaign involving all Sanitation workers and GHMC staff with IEC pamphlets and posters supplied by TSPCB on Air Pollution Public awareness campaigns were conducted by GHMC all 30 circles under Saaf Hyderabad and Shaandar Hyderabad programme in co-ordination with ASCI by involving Resident Welfare Associations, Schools, Senior Citizens, NGOs exclusively on ban of open burning of bio-mass, crop residue, garbage, leaves etc.</p> <p>TSRTC :conducted massive training program for around 4434</p>

source	S. N o.	Action points	Remarks
		g use of personal vehicles, lane discipline, etc.	<p>drivers across the state to impart smart driving skills and enabling them to increase fuel performance on these buses. Conducting passenger meet at bus station roll of public transport</p> <p>On proper implementation of preventive maintenance schedule.</p> <p>TSPCB: Conducted Awareness programs on Air Pollution on this years theme of World Environment Day, 'Beat Air Pollution' which is celebrated on 5th June, 2015. The awareness programs in brief are Bulk SMS, Scrolling in electronic media, rallies, competitions to school children, sensitizing other departments to initiate actions, auto rally,</p> <ul style="list-style-type: none"> • Electronic Display Board is installed at TSPCB office which will display the real time Ambient Air Quality data along with environmental awareness messages and similar such boards are under installation at Secunderabad Railway station, Imliban bus stand and Shilparamam, More such EDBs will be Installed under the National Clean Air Program Further, IEC material on air, solid waste and water pollution are released and a year long programme focusing on one theme per month is being planned and will be rolled out from August, 2019. <p>Messages through Print and electronic media along with SMS text messages are used for public awareness.</p> <ul style="list-style-type: none"> ▪ HMRL : HMRL with the support of WRI + Toyota Motor foundation, has taken up initiatives and conducted a STAMP (Station Access and Mobility Plan) Challenge workshop for startup companies on first and last mile connectivity services. About 60 startup companies have responded of which 6 are shortlisted . ▪ TSIIC: conducted awareness programs like interactive meeting, display of banners and posters and rallies involving the local industrial unit representative.
	iii)	Prevent parking of vehicles in the non-designated areas	<ul style="list-style-type: none"> • Traffic Police: 58182 spot challan cases booked against the violators for parking of vehicles in the non-designated areas from Feb, 2019 to May, 2019. ▪ HMRL: About 21 vacant sites belonging to various Government organizations such as HMRL, TSIIC, GHMC, HMDA & Warangal city are identified for Integrated Parking Plan and Development of Automated Multi Level Parking (MLP) Complexes at various locations in Hyderabad on DBFOT basis in PPP mode with usage of latest MLP technology in order to ease the congestion on the roads and facilitate personal feeder services for the last mile connectivity. ▪ As a pilot project, HMRL has conducted a bid process to select a developer for construction of Integrated Automated Multi Level Parking (MLP) Complex at Nampally in a 0.5 Acre site on DBFOT basis in PPP mode. Consequent to the bid process, the selected Bidder M/s Novum Nampally Parking Private Limited has commenced the construction of the MLP. The MLP will accommodate 250 Cars and 100 2 Wheeler Bikes for parking. ▪ The draft RFP document for the 21 vacant sites of different Government organizations for construction of Integrated Automated Multi Level Parking (MLP) Complexes in Hyderabad and Warangal city will be submitted to the Government in the next couple of weeks.
	iv	Initiate	Transport: As Gol has taken a decision to implement BS-VI.

source	S. N o.	Action points	Remarks
)	steps for retrofitting of particulate filters in diesel vehicles, when BS-VI fuels are available	The actions and adoption will be initiated with the introduction of the BS-VI fuels in Hyderabad. A Road map yet to be prepared.
	v)	Prepare action plan to check fuel adulteration and random monitoring of fuel quality data.	<p>Detailed inspections conducted by the joint inspection team on 75 bunks from August, 2018 to March, 2019 and 4 cases booked against non-renewal of Form-B licences, 1 case is book due to short delivery of MS and HSD and 4 cases other.</p> <p>Total CNG stations proposed are 45, out of which 38 are under operational and the remaining 7 are under different stages of execution.</p> <p>BPCL - one vapour recovery system completed and 10 under progress. IOCL – one completed, rest of 13 to be completed by August 2019.</p>
	vi)	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	<p>➤ Road Development plans approved in the Year 2018-19 : 42 Nos</p> <p>➤ approved from April'19 till 29.06.2019: 7Nos</p> <p>▪ Road widening works taken up</p> <p>➤ Works Completed : 2nos (cost :Rs. 1515 Lakhs)</p> <p>➤ Works under progress : 5nos (cost : Rs. 1642 Lakhs)</p> <p>i. Prepare Plan for widening of road : Subject pertains to CCP , Town Planning</p> <p>ii. Improvement of infrastructure for decongestion of roads : HMR as Nodal Agency is finalizing the proposals of Multi-Level Parking Complexes</p> <p><u>Works Completed:</u></p> <p>1. LB Nagar LHS Flyover</p> <p>2. Rajiv Gandhi Flyover</p> <p><u>Works in Progress:</u></p> <p>The following works are targeted to complete within a span of Two Years.Elevated Corridor along Road No.45 , Jubilee hills to Durgam Cheruvu - Rs.150.00 Cr</p> <p>LB Nagar RHS Flyover & Underpass</p> <p>Bairamalaguda Junction</p> <p>Kamineni Hospital junction(RHS Flyover) & Nagole Junction</p> <p>Biodiversity park Junction</p> <p>Bahadurpura Junction -- Rs.69.00 Cr</p> <p>Owaisi Hospital -- Rs.63.00 Cr</p> <p>Cable Stayed Bridge across Durgam Cheruvu --Rs.184.00 Cr</p> <p>Construction of 6 lane two way flyover crossing 7 Tombs (Shaikpet),Film Nagar road Jn., O.U Colony Jn, and Whisper Valley Jn -- Rs.333.55 Cr</p> <p>Construction of Multi Level flyovers / Grade Separators at Botanical Garden, Kothaguda and Kondapur Junctions --Rs.263.09 Cr</p>

source	S. N o.	Action points	Remarks
			<p>Note: 1 Cost of works at SIno.1,2,3,8,9,10-- Rs.448.00 Cr in one Package. 2) Cost of works at SIno.4,5,6 & 11- Rs.379.00 Cr. in one Package).</p> <p>IV. Works Agency Finalized & to be Grounded 1. Rethibowli and Nanal nagar Junctions -- Rs.175.00 Cr. 2. Shilpa layout ,Gachibowli via gas Company to Gachibowli junction --Rs.330.00 Cr. 3. Aramgarh – Bahadurpura – Muslimjung Bridge --Rs.636.60Cr 4. Extension of Chandrayangutta Flyover -- Rs.37.00 Cr</p> <p>Works Agency Finalized but held up due to various reasons like Eco sensitive zone and land clearance from Shilparamam 1. KBR Park & Surrounding Jns –436.00 cr 2. Cyber Tower Jn –225.00 Cr</p> <p>Works being executed by other Departments Narsapur X Roads : Taken up by HMDA -- Rs.387.00 Cr Amberpet 6 No. X roads flyover Under progress by R&B (NH). -- Rs.270.00 Cr.</p> <p>Rehabilitation and upgradation of Hyderabad outer ring road to Medak Section of NH-765D from km.15/970 to km.78/700 to two lane with paved shoulder/four lane – Rs 426.52 Cr</p> <p>Six laning from km.9/900 to 19/948 (Aramgarh-shamshabad section) of Hyderabad-Bengaluru Section of NH-44 -- Rs 283.15 Cr</p> <p>Construction of six lane Elevated Corridor from km.7/950 (Uppal) to km.14/200 (CPRI) of NH-163 to De-Congest the Urban Limits of Hyderabad-Bhopalpatnam Section -- Rs 626.76 Cr</p> <p>V. Works in Tender Stage 1. Nalgonda X Roads – Saidabad – IS Sadan – Owaisi Junction -- Rs.523.37 Cr 2. Indira Park to VST Junction. -- Rs.426.00 Cr 3. Construction of Flyovers / Grade Separators at Uppal Junction – 311.00 Cr</p> <p>VI. Works under ADMINISTRATIVE SANCTION 1. AOC roads- Road connectivity between wellington road - entrenchment road Safilguda Railway gate, RK puram ROB - 310.00 Cr 2. Khajaguda Tunnel work -875.00 Cr</p> <p>VII. Works for which DPRs under Finalization 1. NFCL to Mehdipatnam including NFCL junction—1200.00 Cr 2. LB Nagar to Aramgarh – 500.00 Cr 3. Musi East – West Skyway Rs.6000 Cr. to be taken up by Musi Riverfront Development Corporation. (MRDC)</p>

source	S. N. o.	Action points	Remarks
			<p>VIII. Works for which DPRs under Preparation</p> <ol style="list-style-type: none"> 1. Allwyn X Roads to Patancheruvu - Rs.1000 Cr 2. Kothaguda to Cyber tower Jn -Rs.200 Cr 3. Bahadurpura to Moosarambagh A Puranapool reach - Rs. 200 Cr B Malakpet-Chaderghat-Abids- Rs.600 Cr C Afzalgunj to Secretariat - Rs.500 Cr 4. Nizam College to JBS - Rs.1000 Cr 5. JBS-RP Road- Necklace Road-Secretariat-Lakdikapool-Masabtank - Rs.1200 Cr 6. Command Control Centre Roads - Rs.200 Cr 7. Sangeeth Jn to LB Nagar X Roads Rs.- 500 Cr 8. LB Nagar X Roads to Pedda Amberpet ORR - Rs.1000 Cr Cr 9. NFCLto Sangeeth Jn - Rs.500 10. Tarnaka -Moula Ali-ECIL- Dammaiguda - Rs.500 Cr 11. ECIL- Neredmet-Tirumalagiri - Rs.300 Cr 12. A.JBS - Thummukunta - Rs. 4000 Cr 13. B.Paradise-Kompally
	vii)	Prepare plan for construction of express ways/ by-passes to avoid congestion due to non - destined vehicles.	<p>II. Works in Progress :</p> <ol style="list-style-type: none"> 1. Formation of 80 feet link road from Inorbit mall road to Madhapur main road via Westin Hotel Raheja Junction - Rs. 595.00 Lacs 2. Construction of link road from Miyapur to Yellammabanda road from Nagarjuna Homes to Aditya Nagar (Phase-III)- Rs. 300.00 Lacs 3. Widening of proposed 66'-0" wide road from Road.1 to Gauri Shanker Nagar (via Road No.11, Banjara Hills) - Rs. 190.00 Lacs 4. Formation of CC Road in the widened portion from Zohra bee dargah to Habeeb Nagar via Kumaarwadi, between Ch 0.0m to Ch 1370.0m (left over portions) -Rs 96.00 Lacs 5. Formation of CC Road and Footpath in the widening portion from Doodhbowli Police Station to Hussaini Alam under proposed 60' wide road(Chainage 550 to 1096) Rs. 501.00 Lacs <p>I .Completed Works :</p> <ol style="list-style-type: none"> 1. BT Roads Package:- a) "Widening of Road with 5.5 m on either side of Towers within the available ROW ie., an average 18 m available as against 30m as per approved RDP from Kondapur main road to JV Hills via Raghavendra Colony (HT Line Road)" - Rs. 795.00 Lacs 2. Balance work of road from Botanical Gardens to Old Bombay road via Masjeed Banda Village - Rs. 720.00 Lacs <p>III. Tender Stage</p> <ol style="list-style-type: none"> 1. Formation of Balance BT Road on Malaysian Town Ship Junction to Moosapet connecting to Anjaneya Nagar including construction of storm water drain from Ch 1600m to Ch 2150m (MUTT Land) in Moosapet Circle 23 - Rs . 580.00 lacs 2. Balance work of road from Botanical Gardens to Old Bombay road via Masjeed Banda Village - Rs. 720.00 Lacs 5. Formation of CC Road and Footpath in the widening portion from Doodhbowli Police Station to Hussaini Alam under proposed 60' wide road(Chainage 550 to 1096) Rs. 501.00 Lacs

source	S. N o.	Action points	Remarks
			<p>Works to be Started</p> <ol style="list-style-type: none"> 1. Formation of CC Road and Footpath in the widened portion from Habeeb Nagar to DRDL (Via) Rakshapuram proposed 60' wide road - Rs.590.00 Lacs 2. Formation of CC road and Footpath in the widening portion from Fathehdarwaza to Chandulalbaradari Junction proposed 80' road (ch. 650m to 1150m) - Rs.540.00 Lacs 3. Formation of CC Road and Footpath in the widening portion from junction on Balapur road in hafeezbaba nagar"C" block to DRDO compound wall for proposed 60' wide road-Rs.595.00 Lacs 4. Laying of CC Road in the widened portion from Morning Star café to Rein Bazar Chaman proposed 40'road -Rs.46.00 Lacs <p>Tender Stage</p> <ol style="list-style-type: none"> 1. Formation of Balance BT Road on Malaysian Town Ship Junction to Moosapet connecting to Anjaneya Nagar including construction of storm water drain from Ch 1600m to Ch 2150m (MUTT Land) in Moosapet Circle 23 - Rs . 580.00 lacs 2. Formation of CC Road and Footpath in the widening portion from Vazir Ali Mosque to Doodhbowli Police Station under proposed 60' wide road(Chainage 0 to 550) - Rs.513.00 Lacs 3. Formation of CC Road and Footpath in the widening portion from Himmatpura to Fathehdarwaza junction under proposed 80' wide road(Chainage 0 to 650) -Rs. 596.00 lacs 4. Development of 100' wide road from Church gate to Diamond Restaurant -Rs .1462.00 Lacs <p>IV. Administrative Sanction</p> <ol style="list-style-type: none"> 1. Formation of service roads including construction of storm water drain from Malaysian township junction to Hi-tech city ROB at KPHB IV Phase and Widening & Strengthening of existing service road from KPHB flyover (Rajiv Gandhi flyover) approach to Malaysian Township Junction - Rs. 990.00 lacs
	vii i)	Steps for promoting battery operated / electric vehicles	<ul style="list-style-type: none"> • Conducted trial run of electric bus which was operated from Jubilee bus station to shamshabad covering a total kilometres of 10.535 kms and consumed 11.201 units of power. ▪ 30 numbers 2 Wheeler E-Bikes and 1058 of 2 Wheeler Bikes are engaged at Metro Rail Stations. 37 Electric Cars and 55 normal Cars are engaged at Metro Rail Stations. The response at all the Metro Rail Stations is encouraging. ▪ E-Autos : First and Last Mile Connectivity through E-Autos and for this purpose an operator is selected for the First and Last Mile Connectivity for a Licence Period of 5 years. The E-Autos shall be owned, managed and controlled by the operator wherein initially a minimum of 100 E-Autos of 45 km + speed, L5M category as per MVA 126 will be deployed at 10 Metro Rail Stations. ▪ E-Buses, E-Minibuses, E-Vans and E-Cars: HMRL has submitted proposals to the Government recently and draft RfP is submitted to the Government for "Selection of operator of First and Last Mile Connectivity through 10

source	S. N o.	Action points	Remarks
			<p>Electric Buses, 100 Electric Minibuses, 200 Electric Vans and 300 Electric Cars at the Hyderabad Metro Rail Stations seeking permission to go ahead with the bid process.</p> <ul style="list-style-type: none"> ▪ HMRL In order to provide battery charging, HMRL has initiated and encouraged certain agencies such as Power Grid Corporation, Fortum, ETO Motors and Saboo Kinetic to install battery charging stations and battery swapping stations nearer to the Metro Rail Stations for effective service. ▪ Transport: GoT is developing the E-vehicle policy to promote the same. The draft policy is released for comments. The road map is also proposed. Under Faster adoption of electric mobility vehicle by the Central Government, Telangana is allotted with 100 E-vehicles in two phases. 40 vehicles are received under first phase and commenced. Another 60 E-buses will be procured under phase-II later in this year. ▪ No. Of Electric Vehicles registered from 01.04.2019 to 30.06.2019 are 312.
	ix)	Synchronizing traffic movements	Under implementation
	x)	regular calibration of the checking instruments and online integration of PUC	Transport : The TSTSL has identified the service provider for the development of system for online issue and monitoring of pollution under control certificates & networking all the pollution testing stations and the process of the entering into the agreement with the service provider is in progress.
	xi)	Promotion of Alternate Fuels –	Transport: The number of cabs operating on LPG are increased from 1285 to 1423.
	xii)	Disincentivizing the growth of Vehicles	Under implementation
	xii i)	Restriction of 15 years old vehicles	Under implementation
	xvi)	Strengthening of the public transport - Increasing awareness on usage of public transport available	<p>MMTS:</p> <ul style="list-style-type: none"> • The total services have been increased to 121 and the no. of rakes has been increased from 9 to 12 to facilitate more passengers. • Further, 2nd phase works between Moula-Ali- Ghatkesar and Moula-Ali-Sanatnagar is going with rapid speed. <p>HRML: Metro Rail</p> <ul style="list-style-type: none"> • The commercial operation from Ameerpet to Hitec city (10 km) commenced in March 2019. At present 48 Metro Rail Stations spanning over 56 km of length is in operation. The balance section from JBS to MGBS (10 km); and Hitec city to Raidurg (1 km) will be in operation by December 2019. The system is attracting good patronage

source	S. N o.	Action points	Remarks
		-MRTS, MMTS, City buses	and traffic congestion on these roads is decreased and there by pollution levels are likely to be reduced.
B).Re- suspension of road dust and other fugitive emissions control:	i)	Prepare plan for creation of green buffers along the traffic corridors	<ul style="list-style-type: none"> ▪ Developed Vertical Gardens for Flyover pillars at (1)Paradise Junction (2) Teluguthalli (3) Masab Tank(4) Panjagutta(5)Basheerbagh(6)Green lands (7)Malakpet and also office building of GHMC Head Office and Zonal offices. ▪ Developed about 170 nos of Green Curtains ,Way side view Gardens & Traffic Islands at various locations in the city.
	ii)	Maintain pot holes free roads for free-flow of traffic	<ul style="list-style-type: none"> ▪ No of pot holes attended in 2018-19 : 42524 ▪ No of pot holes attended in 2019-20 till 27.06.2019 : 5337
	iii)	water fountains	<ul style="list-style-type: none"> ▪ No of water fountains were developed so far : 50 ▪ Nos. Junctions were proposed for development: 46
	iv)	Greening of open areas, gardens, community places, schools and housing societies.	<ul style="list-style-type: none"> ▪ <u>Telangana kuHarithaHaaram Programme in GHMC</u> <ul style="list-style-type: none"> ➤ Planted 4.58 Lakhs out of 5 Lakhs in Institutions Open Spaces, Lakes, Green Ways, Green Curtains and protecting them and distributed 38.55 lakhs homestead plants during the year 2018-19. ➤ Action plan was prepared for distribution of (3) Crores saplings for the year 2019-20 under Telangana kuHaritha Haram (TKHH) Programme. ▪ Haritha Haram Parks : <ul style="list-style-type: none"> ➤ It is proposed to develop (47) Major parks as Haritha Haram parks as part of the TKHH Programme ➤ The planting locations are Geo-Tagged in the online website provided by the Forest Department, Govt. of Telangana. ▪ <u>Construction of new parks:</u> <ul style="list-style-type: none"> ➤ 63 Nos. of open spaces which were enclosed with compound wall for development into Colony Parks out of which [2] major parks viz., Kishan Park and Mir Alam Tank Park were developed in the year 2018-19. ➤ 109 Nos. open spaces were proposed for development of parks in 2019-20. ➤ Planning to develop the greenery in open sites and also to develop more number of green curtains and green ways ➤ developing seasonal flower beds and perennial flower plants in all important locations such as rotaries and central medians. ▪ DEVELOPMENT OF FOREST BLOCKS: <ul style="list-style-type: none"> Proposed to develop (3) Forest blocks is under tender process ➤ Borampet, Ramaram&Suraram (Cluster) in Medchal forest division in area of 455.54 Ares with accost of Rs.12.18 Cr ➤ Nadergul I &II in Medchal forest division in area of 42.90

source	S. N o.	Action points	Remarks
			Ares with accost of Rs.2.02 Cr ➤ Borampet, Ramaram&Suraram (Cluster) in Medchal forest division in area of 97.12 Ares with accost of Rs.3.55 Cr
	v)	Blacktopping of metalled roads, including pavement of road shoulders	<ul style="list-style-type: none"> ▪ Black topping roads taken up in 2018-19 : 276 Nos (Rs.313.35 Cr) ▪ Black toping roads completed in 2018-19 : 188 Nos (Rs.197.19Cr) for a length of 627.41 KMs ▪ Black topping roads taken up in 2019-20till date : 51 Nos (Rs.9.47 Cr) ▪ Black toping roads completed in 2019-20 till date : 14 Nos (Rs.1.92Cr)for a length of 3.73 KMs ▪ Foot-paths taken up in 2018-19 : 152 Nos (Rs.22.04 Cr) ▪ Foot-paths completed in 2018-19 : 81 Nos (Rs.8.84 Cr) for a length of 26.44 KMs
	vi)	Regular cleaning of the roads	Regular cleaning by 44 mechanised sweeping machines on main roads and 18550 no.of sweeping staff deployed on internal roads and removing the silt along with the sweeping waste
(C). Control of emissions from biomass /crop residue /garbage /MSW burning:	i)	drive against open burning of bio-mass, etc.,	TSPCB: TSPCB has issued paper notification on open burning to increase the awareness to the public Also, posters and flyers were handed over to GHMC for increasing the awareness Also Penalties were levied on Tandur municipality and Bachupally panchayath GHMC carried out extensive awareness campaign
	ii)	Regular check and control of burning of municipal solid wastes.	A total of 175 violations were identified and a fine of 1,12,625 was levied . A circular was issued to all zonal Commissinor on 16.06.2019
	iii)	Proper collection of horticultur e waste (bio-mass) and its disposal.	Out of 873 parks (18 major & 856 Colony Parks) all the horticulture waste collected is disposed either through composting or transporting to treatment along with MSW. 438 compost pits are available in various parks the compost being generated is being utilised in the same parks
	iv)	Ensure ban on burning of agricultur e waste.	Issuing of GO along with the monitoring and implementation mechanism is under progress
D. Control of industrial emissions	i)	Identificati on of brick kilns authorise d unit	TSPCB: The field officers are conducting the inventory of the Brick kilns as they do not take approvals and are mostly in unorganized sector.
	ii)	Conversio n of	The inventory will be followed by conversion of them into induced draft

source	S. N o.	Action points	Remarks
		natural draft brick kilns to induced draft	
	iii)	Action against non-complying industrial units	Reviewed under Task force due to air pollution Actions initiated in GHMC on air polluting industries: 1. Closure orders/ stop production orders were issued to 8 industries 2. 3 industries were given Directions
	iv)	Shifting of polluting industries	TSPCB is issuing consent for operation to the industries with a clause that as and when Government issues directions for shifting the industry has to shift
	v)	Ban on polluting industries	TSPCB: Being Complied
(E). Control of air pollution from construction and demolition activities:	i)	Enforcement of Construction & Demolition Rules	Being implemented
	ii)	Control measures for fugitive emissions from material handling,	Being monitored and is under implementation
	iii)	carriage of construction material incoved vessels.	The Concessionaire for C&D waste management are carrying the waste in covered vehicles of 25 T covered with tarpaulin and cleaning the truck after unloading
(F). Other steps to control Air Pollution:	i)	Air quality index	TSPCB: Being implemented Complied
	ii)	Establish an AQM at SPCB Head	Complied
	iii)	helpline in Hyderabad City for complaints	GHMC: 3401 complaints were received since 1.04.2017 and actions were taken on 3353 No. Of cases have been closed and remaining cases under process.
	iv)	continual basis for maximising coverage of LPG / PNG for	TSPCB: TSPSB addressed letters to GHMC with a request to expedite the permissions for expanding the Gas network A meeting was organized with M/s.BGNL and subsequently with the representatives of the industries and BGNL at TSPCB office to promote the usage of CNG in lieu of other solid and liquid fuels

source	S. N o.	Action points	Remarks
		domestic	
	v)	Monitoring of DG sets	TSPCB: The industrial DG sets are seldom operated due to continuous availability of power and mostly are as a standby.
	vi)	Strengthening of Ambient Air Quality Management	TSPCB: As per the minutes of the first steering committee meeting of the National Clean Air Program(NCAP) which was attended by the SPI.Chief Secretary, EFS&T 5 CAAQMS are approved for Hyderabad and funding is being provided by the MoEF&CC to TSPCB through CPCB. Subsequently proposals based on population criteria as derived by CPCB was also submitted with a requirement of 22 CAAQMS and 32 Manual stations.
	vii)	Source Apportionment Study	TSPCB: MoEF&CC has allocated an amount of Rs.80 Lakhs for carrying the SA studies in two seasons. The sampling equipment and other requirements are to be procured and institutes need to be identified for
	viii)	Emission Inventory	emission inventory is proposed to be taken up in the next year after completion of the Source Apportionment studies
	ix)	cleaner fuels by Hotels etc	Being pursued and most of them are using commercial LPG

10. Status report on compliance of Hon'ble NGT order in OA no. 1038 of 2018 on the news item published "The Asian Age" titled "CPCB to rank industrial units on pollution levels".

- The Hon'ble NGT vide order dated 13.12.2018 in O.A.No.1038/2018 has observed that Central Pollution Control Board during the year 2009-10 has carried out comprehensive environmental assessment of 88 industrial clusters across the country and rated them on the concept of Comprehensive Environment Pollution Index (hereinafter referred to as CEPI). Out of 88 Industrial clusters, 43 industrial clusters in 16 States having CEPI score of 70 and above were identified as Critically Polluted Areas (CPAs). Further 32 industrial clusters with CEPI scores between 60 & 70 were categorized as severely polluted areas (hereinafter referred to as SPAs). It was suggested that areas having CEPI score between 60 to 70 i.e., severely polluted industrial cluster shall be kept under surveillance and pollution control measures should be effectively implemented. Whereas the Critically Polluted Industrial Areas need further detailed investigations interms of extent of damage and formulation of appropriate remedial action plan. Three industrial clusters were monitored in the Telangana State and the CEPI scores were assessed as below:

S.No.	Name of the industrial cluster	CEPI Score
1	Patancheru-Bollaram	70.07 (Critically Polluted Area)
2	Kattedan	57.73
3	Kukatpally	56.56

- The Hon'ble NGT vide order dated 13.12.2018 directed that a Committee shall be constituted by the concerned State which shall prepare and finalize the time bound action plan with regard to identified polluted industrial clusters in accordance with the revised norms laid down by the CPCB to restore environmental qualities within norms.
- In compliance to the Hon'ble NGT orders, the EFS&T Department, Government of Telangana vide G.O.Rt.No.2, dated 10.01.2019 constituted the Committee for preparation of Action Plan for restoration of environmental qualities in respect of identified three Polluted Industrial Clusters (PIA) viz. (Patancheru-Bollaram, Kukatpally and Kattedan).
- The committee held its meeting on 11.03.2019 for preparation and finalization of Action Plan for restoration of environmental qualities in respect of above identified polluted industrial clusters.
- The Copy of the final Action Plans were submitted to the CPCB on 11.03.2019. The Action Plans were communicated to all the stake holder Departments for implementing the same. The Action Plans were also uploaded in the TSPCB website for information.
- The Hon'ble NGT in OA No. 1038 of 2018 vide order dt. 10.07.2019 directed that the CPCB in coordination with all SPCBs shall taken steps to prohibit operation of polluting activities in the said CPAs and SPAs within three months and furnish a compliance report to this Tribunal.
- A review meeting was conducted by the Special Chief Secretary, EFS&T, Dept on 10.07.2019 on the progress made for implementation of action plans.

11. Status of work in compliance of the directions passed in O.A.No.173/2018, Sudarshan Das Vs. State of West Bengal & Others order dated 04.09.2018.

- The Government of Telangana has introduced New Sand Mining Policy in the year 2014 and framed Telangana State Sand Mining Rules, 2015, vide G.O.Ms.No.03, dated 08.01.2015, to have sustainable sand mining in the State of Telangana and authorised Telangana State Mineral Development Corporation Ltd (TSMDC), for excavation, regulation and supply of sand in the State of Telangana on allocation of feasible areas. TSMDC is following all the guidelines of sustainable sand mining in the State of Telangana.
- TSMDC has deployed staff in the stockyard with Sand Reach Officer, Sand Reach Assistant and Security Guards to monitor sand Mining and Transportation activities.
- Sand available areas identified in the districts. I, II, III, IV & V order streams and also the reservoirs that require desiltation.
- District Level Sand Committees did detailed survey and identified the areas to be desilted and quantity of the sand to be extracted. After identification, necessary Environmental Clearance obtained wherever required.
- Identified sand bearing areas and prepared Mining Plan and got approved. Obtained necessary Environmental Clearance from Pollution Control Board for operation of sand reaches.
- Identified reservoirs for desiltation i.e. Mid Maniar, Lower Maniar, Annaram barrage, Medigadda barrage and Musi reservoir.
- Established a robust mechanism to monitor the sand operations and its transportation to the customers. Sand Mining activities are monitored by TSMDC, through a website Sand Sales Monitoring and Management System. Transparency and Accountability is maintained by Online Booking of Sand, Electronic Transit Pass Generation, Authentication of Vehicles along with Gross weight through RTA and Authentication of Customers through Aadhar database. As an additional Security measures Security Paper is used for generating Transit Posses through Computer Printing and Tab Printing where Power supply is not available.
- TSMDC empanelled nearly 27 weigh-bridges at strategic points nearer to the Sand Stockyards in Telangana State to ensure proper weighment of Transport Vehicles. The powers of Enforcement are vested with Mines Department, Revenue, Police and RTA to curtail illegal sand mining and transportation.
- Sand A Mobile Application is provided to the enforcement authorities to verify genuinity of transportation vehicles enroute.
- Unique QR code is adopted in transportation of sand.
- Sand operations carried out strictly between 6:00 AM to 6:00 PM.
- Air pollution in the enroute villages controlled by sprinkling the water on the roads.
- It is ensured that all the trucks are covered properly with the tarpaulin cloth to avoid dust pollution.
- Strictly adhered to the protection of the structures by leaving the buffer zone upstream and downstream of the structures.

- For road safety, deployed trained people in all the junctions in the Villages where sand lorries are passing through.
- A conference was held at Hyderabad to popularise the use of M-Sand.
- 25 sand bearing areas closed after expiry of Environmental Clearances.
- Action taken from April, 2019 to June, 2019
 - i) Closed Circuit cameras were installed in 4 stockyards with monitoring systems.
 - ii) 2 sand bearing areas closed after expiry of Environmental Clearance.

12. Status of setting up and proper functioning of ETPs/ CETPs/ STPs in the State of Telangana (OA/593/2017).

- The Hon'ble NGT vide order dated 04.07.2017 in OA No. 593 of 2017 directed the SPCBs to file a statement on the status of functioning of STPs/ETPs/CETPs.
- As per the orders of Hon'ble NGT, the CPCB has developed an online portal in its website so as to upload the status of ETPs / CETPs / STPs every month by the State PCBs. Accordingly, the Board is uploading compliance status of industries (ETPs) / CETPs / STPs every month in the CPCB website, so as to file the report before the Hon'ble NGT.
- **Status of ETPs / CETPs / STPs in the State till the end of 1st quarter of 2019-20 (June 2019) is as follows:**

- **Status of ETPs:** The Telangana State Pollution Control Board has identified 2195 number of water polluting industries existing in the State. Out of 2195 industries, 2162 (Includes 52 units which have provided ETPs after issue of Closure Order by the Board) industries having functional ETPs and 33 industries are not having ETPs. The status of ETPs and action taken report is as follows:

1	No. of industries which require ETP	2195
2	No. Industries having functional ETP	2162
3	No. of industries complying	2038
4	No. of industries non-complying	124
5	Closure directions issued	91
	Show cause notice/directions issued	33
6	No. of industries operating without ETP	33
7	Closure directions issued	32
	Show cause notice issued	1

- **Status of CETPs:** There are 7 CETPs existing and 1 CETP is proposed in the State of Telangana and the status is as follows:

1	No. of CETPs	7
2	No. of CETPs complying	5
3	No. of CETPs non-complying	2
4	Closure directions issued	2
5	Details of under construction/proposed CETPs	1

- **Status of STPs:** There are 372 STPs (Municipal-28 nos. & Other-344 nos.) existing and 354 STPs are complying with discharge standards (Includes 48 STPs have been complying after issuing notices by the Board). 224 STPs (Municipal-23 nos. & Other-201 nos.) are proposed in the State of Telangana and the status of STPs is as follows:

A	Municipal STPs	
1	No. of STPs	28

2	No. of STPs complying	14
3	No. of STPs non- complying	14
4	Show cause notice/directions issued	14
5	Details of under construction/proposed STPs	23
B	Other than municipal STPs	
1	No. of STPs	344
2	No. of STPs complying	340
3	No. of STPs non- complying	4
4	Show cause notice/directions issued	4
5	Details of under construction/proposed STPs	201



**CHIEF SECRETARY,
GOVERNMENT OF TELANGANA**

ANNEXURE-I

1

**MINUTES OF THE MEETING HELD BY THE SPL. CHIEF SECRETARY, EFS&T DEPT., ON
10.07.2019 AT 12.30 PM WITH THE CONCERNED STAKEHOLDER DEPARTMENTS
REGARDING THE IMPLEMENTATION OF THE DIRECTIONS OF THE HON'BLE NGT ORDER
DATED 29.04.2019 IN OA NO. 606 OF 2018.**

Present: Sri Ajay Mishra, I.A.S., Spl. Chief Secretary, EFS&T Dept., Govt. of Telangana

The following officials attended the meeting: -

1. Sri. Sunil Sharma, IAS, Prl. Secretary, TR&B Dept.
2. Sri.Vikas Raj, IAS, Prl. Secretary, Panchayat Raj & Rural Dev. Dept.
3. Sri. S.K.Sultania, IAS, Secretary, Animal Husbandry Dept.
4. Sri.Ahmad Nadeem, IAS, Commissioner of Industries,
5. Smt.A.Sonibala, IFS, Addl. Secretary, Health Medical & Family Welfare Dept.
6. Dr.G.Malsur, VC&MD, TSMDC,
7. Sri.BRV Susheel Kumar, Director, Mines & Geology Dept., Hyderabad.
8. Sri.Vijay Kumar Reddy, Director, HMWS&SB.
9. Smt.G.Mamata Prasad, Joint Transport Commissioner, Hyderabad.
10. Sri.M.A.Hameed Khan, CE (Minor Irrigation).
11. Sri.L. Ananth Reddy, SE (Minor Irrigation), Sangareddy.
12. T. Vijaya Kumar, Commissionerate of School Education.
13. Sri.M.Koteswara Rao, SE, GHMC.
14. Dr.Madhavi, CAS, RMO, Osmania General Hospital, Hyderabad.
15. Dr.M.Kavita, CAS, RMO, Osmania General Hospital, Hyderabad.
16. Dr.M.Jaya Krishna, CSA, RMO-I, Gandhi Hospital, Hyderabad.
17. Dr.G.Anuradha, CS, RMO, Niloufer Hospital, Hyderabad.
18. Dr.Y.Venkat, ACRMO, Niloufer Hospital, Hyderabad.
19. Smt.A.Usha Rani, Civil Supplies Dept.,
20. Sri.K.Vishwanath, Assistant Commissioner, Civil Supplies.
21. Sri.J.Krishna Rao, HMDA,
22. Sri.K.Sudhakar, PR, Panchayat Raj Dept.

At the outset, the Member Secretary, TSPCB welcomed all the Officials for the meeting.

The Spl. Chief Secretary briefed about the orders of the Hon'ble National Green Tribunal in OA.No.606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 (SWM), Bio-Medical Waste Management, Polluted River Stretches, Non-attainment cities with regard to air pollution etc., in the State.

The Spl Chief Secretary asked all the Stakeholder Departments to furnish reports on the action taken in two parts i.e., prior to April, 2019 and from April,19 to June,19 as the first quarter report to be submitted by the end of July, 2019.

The Spl. Chief Secretary reviewed on different issues with the Stakeholder Departments: -

I. OA No 173 of 2018 – Sand Mining:

The Member Secretary informed that, the Hon'ble NGT issued directions for implementation of "Sustainable Sand Mining Guidelines, 2016" issued by the MoEF&CC.

The VC&MD, TSMDC informed that the Government of Telangana has introduced New Sand Mining Policy in the year 2014 and framed Telangana State Sand Mining Rules, 2015, vide G.O.Ms.No.03, dated: 08.01.2015, to have sustainable sand mining in the State of Telangana and authorised Telangana State Mineral Development Corporation Ltd (TSMDC), for excavation, regulation and supply of sand in the State of Telangana on allocation of feasible areas.

He also informed that the MoEF&CC, Govt. of India issued "Sustainable Sand Mining Management Guidelines, 2016". The Mines Department and TSMDC have complied with most of the guidelines.

The **Director, Mines & Geology Dept.**, informed that District Survey Report shall be prepared indicating the availability of the sand from the various sources and also the requirement of the District. The over exploited ground water areas shall not be used for sand extraction.

The Spl. Chief Secretary directed the TSMDC and Mines and Geology Depts. to submit the status of the implementation of "Sustainable Sand Mining Guidelines, 2016".

[Action: Industries & Commerce Dept. (TSMDC & Mines & Geology Dept.), concerned District Collectors]

II. OA No. 606 of 2018 – Compliance of SWM, PWM, BMWM and C&D Waste Rules, 2016**A. Municipal Solid Waste Management:**

The Member Secretary, TSPCB stated that the Hon'ble NGT issued directions regarding identification of Model Cities, Towns and Villages in the State. Accordingly, the Government has identified 3 major cities, 3 major towns and 96 villages for Implementation of Solid Waste Management Rules, which will have to be made fully compliant by 29.10.2019.

(i). Three major cities selected for Model Cities:

1. Greater Hyderabad Municipal Corporation
2. Greater Warangal Municipal Corporation
3. Karimnagar Municipal Corporation

(ii). Three major towns selected for Model Towns:

1. Siddipet Municipality
2. Sircilla Municipality
3. Boduppal Municipality

(iii). 96 villages @ three villages each in 32 Districts (except Hyderabad District)

The Member Secretary further informed that the Government has already initiated following actions: -

1. Action Plan with revised time lines submitted to NGT for compliance of SWM Rules with outer deadline of 31.10.2019.
2. State SWM Policy and strategy notified.
3. DPRs for 72 ULBs prepared incorporating bye-laws.
4. State Level Advisory Body constituted under SWM Rules.
5. Notification prohibiting open burning of waste issued.

The Spl. Chief Secretary stated that the CDMA to take action on the following issues and submit the report:-

1. DPRs for all the ULBs have to be prepared.
2. Bye-laws for all the ULBs to be notified and uploaded in the website.
3. Identification of landfill sites in all ULBs.
4. Necessary infrastructure for handling MSW.
5. Establishment of waste to energy plants.
6. Status regarding bio-mining of old dump sites.
7. Action Plan for 3 Model Corporations (GHMC, GWMC & KMC) and 3 Municipalities (Siddipet, Sircilla & Boduppal) for 100% compliance of SWM Rules and implementation status **(to be complied by 29.10.2019)**.
8. Details of Information, Education & Communication (IEC) activities taken up.

[Action: MA&UD Dept. (CDMA) & concerned District Collectors]

The Spl. Chief Secretary stated that the GHMC has to take action on the following issues and submit the report: -

1. Segregation and door to door collection.
2. Providing of infrastructure for processing of waste (RDF, DRCCs, composting etc.)
3. Establishment of waste to energy plants
4. Status regarding treatment of legacy leachate and capping of old dump.
5. Status regarding bio-mining of old dump sites at Autonagar and Gandhamguda.
6. Details of IEC activities taken up.

[Action: MA&UD (GHMC)]

The Spl. Chief Secretary requested the MA&UD Dept., GHMC, CDMA to submit status report to the TSPCB by 22.07.2019 for compiling in the 1st Quarterly report.

The Spl. Chief Secretary requested the PR&RD Dept., to submit status report on the following issues by 22.07.2019, which shall form part of the Quarterly report: -

1. Action Plan for 96 Villages @ 3 Villages per District (as identified and list submitted to Hon'ble NGT).
2. Identification of landfill sites.
3. Necessary infrastructure for handling MSW.
4. Details of IEC activities taken up.

[Action: PR&RD Dept.]

The Spl. Chief Secretary requested the TSPCB to include the data on monitoring of municipal dump sites in the 1st quarterly report.

[Action: TSPCB]

The Spl. Chief Secretary requested the MA&UD Dept., to instruct all the ULBs to submit Annual Reports to MA&UD Dept., and TSPCB immediately, so that the consolidated Annual Report can be filed by the TSPCB to CPCB and Ministry of Urban Development by 31.07.2019 as per the SWM Rules, 2016.

[Action: MA&UD Dept {GHMC, CDMA (ULBs)}, TSPCB]

B. Plastic Waste Management:

The Member Secretary informed that the Government has already initiated following actions: -

1. Notification issued prohibiting manufacture, sale and usage of Plastic Carry bags <50 microns.
2. Completely banned the illegal flexes in all ULBs.
3. Notified litter free zones in all ULBs.
4. Encouraging usage of non-recyclable plastic waste for co-processing.

The Spl. Chief Secretary stated that the GHMC & CDMA to take action on the following issues and submit the report: -

1. Providing of infrastructure to handle plastic waste.
2. Prohibition on usage of plastic carry bags <50 microns thickness and status of implementation.
3. Prohibition on open burning of plastic waste.
4. Inventorization & characterisation of plastic waste generation in Telangana.
5. Establishment / encouragement of recycling units.
6. Details of awareness activities taken up.
7. ULBs to submit Annual returns to MA&UD Dept., and TSPCB by 30.06.2019.

[Action: MA&UD (GHMC & CDMA)]

The Spl. Chief Secretary requested the MA&UD Dept., to instruct all the ULBs to submit Annual Reports to MA&UD Dept., and TSPCB immediately, so that the consolidated Annual Report can be filed by the TSPCB to CPCB by 31.07.2019 as per the PWM Rules, 2016.

[Action: MA&UD Dept {GHMC, CDMA (ULBs)}, TSPCB]

C. Bio-medical Waste Management:

The Member Secretary informed that the action has already been initiated on the following: -

- (1) Eleven (11) Common Biomedical Treatment Facilities (CBMWTFs) are collecting BMW from HCFs in the State for treatment and safe disposal. The operational jurisdiction of CBMWTFs covering the entire 33 Districts in the State is enclosed as **Annexure-I**.
- (2) State Advisory Committee was constituted.

- (3) District Level Monitoring Committees were constituted.
- (4) Annual report for the previous year 2017 was submitted to the CPCB.
- (5) Annual report for year 2018 is under preparation and to be submitted by 31.07.2019 as per the timelines.

The Spl. Chief Secretary stated that the HM&FW Dept., shall take action on the following issues: -

- a. Construction of Sewage Treatment Plants (STPs) by Govt. Health Care Facilities (HCFs) and to meet the discharge standards.
- b. Obtaining statutory permissions {Consent for Operation (CFOs) under the Water Act, 1974 & Air Act, 1981 and Authorisation under BMW Rules}.
- c. The HM&FW Dept., shall give instructions to the DMHOs for convening District Level Monitoring Committees under the Chairmanship of District Collector for implementation of BMWM Rules in the Districts.

**[Action: HM&FW Dept. (DME, TSVVP,
Director of Public Health & Family Welfare), TSMSIDC]**

The Spl. Chief Secretary stated that the Animal Husbandry Dept., shall immediately issue instructions to the Director of Veterinary and AH Dept., for obtaining authorisation under the BMWM Rules by all the Veterinary institutions in the State from TSPCB.

[Action: Animal Husbandry Dept (Director of Veterinary and AH Dept)]

The Spl. Chief Secretary requested the Member Secretary, TSPCB to take action on the following issues with regard to the implementation of BMWM Rules: -

- a. Inventorization of HCFs.
- b. Grant of Authorisations to HCFs.
- c. Grant of Authorisations to Common Bio-Medical Waste Treatment Facilities (CBMWTFs).
- d. Conducting awareness programs on BMWM Rules.

(Action: TSPCB)

D. Construction & Demolition (C&D) Waste Rules:

The Member Secretary informed that the action has already been initiated on the following: -

1. Guidelines have been issued for management of C&D Waste by CPCB.
2. Incorporating condition for management of C&D Waste by construction projects.
3. Establishment of C&D Facility at Jeedimetla by GHMC, which is proposed to be made operational by August 2019.

The Spl. Chief Secretary requested the GHMC & CDMA to take action on implementation of C&D Waste Rules as follows: -

1. Inventorization of C&D Waste.
2. Identification of facility for handling C&D Waste
3. Incorporation of condition in the building bye-laws.
4. Details of IEC activities taken up.

[Action: MA&UD Dept., (GHMC & CDMA)]

E. Status of functioning of Committees constituted by the Hon'ble NGT in OA No.606 of 2018 :

The Member Secretary informed that the Hon'ble NGT vide Order dated 16.01.2019 has constituted State Level Committee (SLC) with Justice Sri.C.V.Ramulu as Chairperson and Secretaries, EFS&T; MA&UD; PR&RD; HM&FW & TSPCB as Members.

Seven (7) meetings of the SLC have so far been conducted till date and the minutes of the SLC have been communicated by the Chairman to the Hon'ble NGT. Further, the MA&UD Dept., constituted Spl. Task Force (STF) in the Districts vide GO Ms No. 223 dated 11.03.2019.

The TSPCB has reviewed the operational status of 3 Waste-to-Energy Plants in the State.

The Spl. Chief Secretary requested the concerned Departments to take action on implementation of SLC decisions as follows: -

- (1) Identification of lands for solid waste processing and disposal in ULBs.
- (2) Steps taken for identifying alternate sites in GHMC area for treatment & disposal facilities.
- (3) Status of treatment of leachate from legacy dump sites at Jawaharnagar.
- (4) Fencing of dumpsites at Gandhamguda, Autonagar, Fatulguda and bioremediation.
- (5) Engaging of additional auto trippers for collection and transportation of waste in GHMC area on daily basis.

[Action: MA&UD Dept (GHMC & CDMA)]

- (6) Improvement of House keeping in Osmania, Gandhi & MGM Hospitals.
- (7) Establishment of Fire safety measures in Osmania & Gandhi Hospitals.
- (8) Construction of STPs in Govt Hospitals.

**[Action: HM&FW Dept. (DME, TSVVP,
Director of Public Health & Family Welfare), TSMSIDC]**

III. OA No. 673 of 2018 - Polluted River Stretches:

The Member Secretary, TSPCB stated that the Hon'ble NGT vide Order dated 20.09.2018 in OA No. 673 of 2018 in the matter of Polluted River Stretches issued directions as follows: -

- (1) Constitution of River Rejuvenation Committee.
- (2) Preparation of Action Plans by RRC for the identified 8 polluted river stretches in Telangana.
- (3) Constitution of District Surveillance Task Force in all the Districts to implement the action plans and also ensure that no illegal mining takes place in River Beds of polluted river stretches.
- (4) Performance Guarantee of Rs.10 Crores to be submitted to CPCB by the State Govt.

The Member Secretary informed that the Government has already initiated following actions: -

- (1) River Rejuvenation Committee (RRC) was constituted vide GO Rt. No. 191, dated 29.11.2018 issued by EFS&T Dept.
- (2) The Govt has constituted Spl. Environment Surveillance Task Force (SESTF) in the Districts vide GO Rt. No. 195, dated 31.12.2018, issued by EFS&T Dept.
- (3) Action Plans submitted by RRC to CPCB for Priority-I & II stretches on 29.01.2019. The Task Team of CPCB in its meeting held on 11.02.2019 recommended the Action Plan, subject to conditions. Revised Action Plan of P-I & P-II stretches approved by RRC in its meeting held on 13.03.2019 was submitted to CPCB on 23.03.2019.
- (4) Revised Action Plans of Priority III, IV & V stretches approved by RRC are submitted to CPCB on 30.04.2019.
- (5) The time line for implementation of the Action Plan is two years w.e.f., 01.04.2019.

The Spl. Chief Secretary requested the concerned Stakeholder Departments to take steps for implementation of Action Plan submitted by the Government to CPCB as follows: -

I. Submission of performance guarantee of Rs.10 Crores to CPCB.

(Action: MA&UD Dept)

II. (A). Industrial Pollution:

1. Actions against the identified industries in operation without consents under air and water acts (implemented - regular activity).
2. Action against Industries not installed ETPs or ETPs exist but not operating or ETP outlet or treated is not complying to the effluent discharge standards or norms (implemented - regular activity).
3. Directions to all industries which are observed to be not in operation or closed or temporarily closed to remain close till further orders of TSPCB (implemented - regular activity).

(Action: TSPCB)

(B). Sewage treatment plan and disposal plan

District wise estimation of total sewage generation, existing treatment capacities, quantum of disposal of sewage presently through drains and the gaps in sewage treatment capacity (July 2019).

[Action: MA&UD Dept (GHMC, HMWS&SB, CDMA)]

To undertake the measurement of flow of all the drains presently contributing to pollution load in rivers and to formulate DPR for each drain and corresponding town (Sept 2019).

[Action: I&CAD, HMWS&SB, GHMC, PHED (Urban areas)]

Design and execution of STPs:

Set up of new STPs at the desired locations and follow up of the same (36 months)

[Action: HMWS&SB, GHMC, PHED (Urban Area)]

Channelization including diversion of sewage generated from villages/towns etc through I&D of all the drains presently carrying sewage and for ensuring proper treatment of the upcoming STPs (36 months).

[Action: HMWS&SB, GHMC, PHED (Urban Area)]

Implementation of the faecal management with co-treatment facilities at various STPs (2 months).

[Action: HMWS&SB]

(C). Ground Water Quality

Supply of potable water to the affected communities in the identified critical blocks (1 month & continuous activity).

[Action: HMWS&SB, GHMC, RWS&S Dept]

Carrying assessment of groundwater survey for quality and to identify over exploited zones and critical zones in the city (2 months & continuous activity).

[Action: State Ground Water (SGW) Dept]

To ensure rain water harvesting by commercial and other Institutions and groundwater recharging with only clean water be encouraged.

(3 months & continuous activity).

[Action: SGW Dept, GHMC & TSPCB]

Periodical ground water quality assessment and remedial actions in case of contaminated GW / TW / BW / HP and assessment of the need for regulating use of ground water for irrigation purposes **(2 months & continuous activity).**

[Action: SGW Dept, TSPCB & State I&CAD]

Installation of piezo meters and recharge shafts (11 months).

[Action: State Ground Water (SGW) Dept]

(D). Flood plain zone

Plantation in flood plain zone (1 month and to continue as regular activity)

[Action: I&CAD, HMWS&SB, GHMC, RWS&S Department]

Checking encroachments in the flood plain zone (2 months)

[Action: I&CAD, GHMC, Revenue Department]

Prohibition of disposal of municipal, bio-medical waste in drains (Already under implementation and to continue the activity).

[Action: TSPCB, GHMC]

Prohibition of disposal of Plastic, Hazardous and E-waste in drains (Already under implementation and to continue the activity).

[Action: TSPCB and I&CAD]

Notification of Flood Plain Zone (3 months).

[Action: I&CAD]

(E). Environmental flow (E-flow)

Measurement of flow of all the drains meeting the river and maintenance of all records (6 months).

[Action: CWC and I&CAD]

Water and Irrigation practises and organization of awareness programmes for the farmers (3 months).

[Action: I&CAD, GHMC, Revenue Department]

IV. OA No. 681 of 2018 – Non attainment Cities:

The Member Secretary, TSPCB stated that the Hon'ble NGT vide Order dated 08.10.2018 & 15.03.2019 in OA No. 681 of 2018 in the matter of Non-attainment Cities issued directions as follows: -

Order dated 08.10.2018:

1. CPCB identified three non-attainment Cities in the State of Telangana -- Hyderabad, Patancheru and Nalgonda.
2. A 6 member committee called Air Quality Monitoring Committee (AQMC) headed by Prl.Secretary, EFS&T to prepare an Action plan within two months, so as to meet the prescribed standards within 6 months from date of approval of action plans
3. SPCBs shall develop a public grievance redressal portal for public complaints on air pollution along with a supervisory mechanism for its disposal in a time bound manner. Any visible air pollution can be reported at such portal by email/SMS.
4. Design a robust Nationwide ambient air quality monitoring programme

Order dated 15.03.2019:

The Chief Secretary of the States may finalize Action Plans within three months for reducing the Noise Pollution Levels and submit the same to the CPCB.

The Member Secretary informed that the Government has already initiated following actions: -

1. Air Quality Monitoring Committee (AQMC) was constituted vide GO Rt No. 182, dated 20.11.2018 issued by EFS&T Dept.

2. The Govt has constituted District Level Air Quality Monitoring Committee (DL-AQMC) vide GO Rt. No. 33, dated 14.03.2019 issued by EFS&T Dept. for implementation of Action Plan in HMDA area and Nalgonda District
3. Action plan submitted by AQMC to CPCB on 11.03.2019. CPCB approved the Action Plan on 15.04.2019.
4. As per the Hon'ble NGT orders dated 15-03-2019, the Chief Secretary of the States may finalize Action Plans within three months for reducing the Noise Pollution Levels and submit the same to the CPCB within three months.
5. Action Plan before 31-12-2018
6. Six months from the date of the approval of the action plan i.e. by 15-10-2019 as the Action Plan is approved by the CPCB on 15-4-2019.
7. Online Grievance portal and toll free number 10741 is available 24/7
8. Proposals of the network of AAQM stations submitted by the Board to the GoI as per the criteria fixed by CPCB.
9. The Steering Committee headed by the Chief Secretary on 09.07.2019 has approved the Action Plan prepared with regard to reducing noise pollution levels. The Action Plan is being communicated to the CPCB. The same was included by CPCB in the compliance report to be submitted to Hon'ble NGT.

The Member Secretary stated that the actions to be initiated are broadly under six categories with 41 points which are under implementation:

- (1) Vehicular emission control
- (2) Re-suspension of road dust and other fugitive emissions control
- (3) Control of emissions from biomass /crop residue /garbage /MSW burning
- (4) Control of industrial emissions
- (5) Control of air pollution from construction and demolition activities
- (6) Other steps to control Air Pollution

The Member Secretary further stated that establishment of the AAQ network to be commenced with procurement of 5 CAAQMS under the NCAP funds.

The Spl. Chief Secretary directed all the Stakeholder Departments to start the implementation of the Action Plan.

V. OA No 1038 of 2018- Polluted Industrial Clusters:

The Member Secretary, TSPCB stated that the Hon'ble NGT vide Order dated 13.12.2018 in OA No. 1038 of 2018 in the matter of Polluted Industrial Clusters issued directions as follows: -

1. Polluted industrial clusters identified are Patancheru - Bollaram (Critically Polluted Area - CPA), Kattedan and Kukatpally (Severely Polluted Areas - SPAs).
2. An Action Plan has to be prepared by the State Government by the Committee constituted by the Chief Secretary within one month; as several Departments may be involved in the exercise.
3. Time Bound Action Plans shall be finalized within 3 months from the date of receipt of the copy of the order.
4. The action plan furnished by the States may be thereafter be looked into by CPCB, which shall be the Nodal Agency and steps taken for implementation so as to ensure that all the industrial clusters comply with the parameters laid down as per Water & Air Acts.

The Member Secretary informed that the Government has already initiated following actions: -

- (1) The Govt has constituted a Committee vide GO Rt. No. 2, dated 10.01.2019 for preparation of Action Plan for restoration of Environmental Qualities with regard to identified Polluted Industrial Clusters.
- (2) TSPCB carried out monitoring of the industries in the polluted industrial areas.
- (3) The team constituted by the Hon'ble NGT with Members of CPCB, NEERI and TSPCB inspected the IDAs to verify the latest status.
- (4) TSPCB issued notices to industries for non-compliance of directions / standards and reviewed before the Task Force Committee.
- (5) The Government submitted Action Plan to CPCB on 11.03.2019 and the same has been approved by CPCB.

(6) The Action Plans has to be implemented within six months from the date of approval of the action plan i.e., 10.10.2019.

The Spl. Chief Secretary directed the concerned Stakeholder Departments to start the implementation of the Action Plan.

1. Action on improvement of infrastructure of Roads.
2. Enforcement of C&D Rules.
3. Plantation in IDA.
4. Concretizing storm water drains.
5. Monitoring of industrial area to identify unauthorised dumpings.
6. Restriction of extraction of ground water.
7. Details of awareness activities taken up.

[Action: Industries Dept, TSIIC & TSPCB]

8. Construction of STPs at Asanikunta & Isukavagu.

[Action: MA&UD Dept, HMWS&SB]

VI. OA No 593 of 2017 [375 of 2012]- Setting up & proper functioning of STPs / CETPs / ETPs in the State:

The Member Secretary, TSPCB stated that the Hon'ble NGT vide Orders dated: 03.08.2018 and 19.02.2019 in OA No. 593 of 2017 in the matter of Setting up & proper functioning of STPs / CETPs / ETPs issued directions as follows: -

- (1) It must be ensured that STPs, CETPs and ETPs are functional and meet the requisite standards.
- (2) Directed the Central Pollution Control Board (CPCB) to forthwith prepare an action plan after looking into all the status reports. The action plans must have mechanism to ensure compliance of all the directions in the order of the Hon'ble Supreme Court. To

enable this to be done, a Nodal officer must be identified to deal with the issue of CETPs / ETPs / STPs.

- (3) The Central Pollution Control Board may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. Central Pollution Control Board may also assess and recover compensation for damage to the environment and the said fund be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the Central Pollution Control Board within three months from today.
- (4) Chief Secretaries may specifically look into the subject of setting up and proper functioning of STPs / CETPs / ETPs in their respective jurisdiction.

The Member Secretary informed that the Board has already initiated following actions: -
Board is submitting monthly reports through online to CPCB every month.

STPs:

As on 2018, 1753 MLD of sewage is generated in the State.

28 STPs are existing in the State with total capacity 801.3 MLD.

23 STPs are under construction / proposed with total capacity 820.19 MLD.

CETPs:

7 CETPs are existing in the State with total capacity 8.295 MLD.

There is one CETP proposed with capacity 0.48 MLD at IDA, Pashamailaram.

ETPs (Industries):

2195 water polluting industries are existing in the State.

The Board has taken action by issuing closure orders to the 84 industries for not having ETPs.

52 units have provided ETPs and obtained revocation of closure orders.

The Spl. Chief Secretary directed the concerned Stakeholder Departments for construction of STPs in all the Corporations / Municipalities / Major Gram Panchayats in the State to treat the total sewage generated.

[Action: MA&UD Dept. (HMWS&SB, PHE), PR&RD Dept]

VII. OA No 148 of 2016- Utilization of treated water from STPs as a resource for Horticulture / Floriculture, Pisciculture (fish production) etc and not wasted:

The Member Secretary informed that, the Hon'ble NGT vide Order dated: 10.05.2019 issued directions to the State Govt for preparation and furnishing of Action Plan by the State Government to CPCB on utilisation of treated wastewater from STPs.

The Member Secretary, TSPCB stated that, the MA&UD Dept., entrusted the work for preparation of Action Plan to ASCI, Hyderabad.

Further, the Board communicated the Model Action plan prepared by other States to the MA&UD Dept.

The Spl. Chief Secretary asked the MA&UD Dept. to submit the Action Plan on the above matter to CPCB immediately as the time granted by the Hon'ble NGT is over.

[Action: MA&UD Dept. (HMWS&SB, PHE)]

VIII. OA No 325 of 2015- Identification, protection and restoration of water bodies in the State:

The Member Secretary informed that, the Hon'ble NGT vide Order dated: 10.05.2019 issued directions to the State Govt in the above matter as follows:

- i. The Hon'ble NGT stated that to give effect to 'Precautionary' principle and 'Sustainable Development' principle, all the States and UTs are directed to review the existing framework of restoration all the water bodies by preparing an appropriate action plan.
- ii. Such action plans may be prepared within three months and the report to be furnished by the State Govt to the CPCB.
- iii. The CPCB may examine all plans received from State Governments and furnish its comments to the Tribunal within two months thereafter.

- iv. The CPCB may prepare and place on its website guidelines in the matter of restoration of water bodies in the light of above order within one month.

The Member Secretary, TSPCB further stated that CPCB vide letter dated 30.05.2019 requested the Government to provide information regarding the water bodies in the State, number of water bodies selected for restoration and funds available etc.

The Spl. Chief Secretary asked the MA&UD Dept. and I&CAD Dept. to take following steps for implementation of the Hon'ble NGT Order:

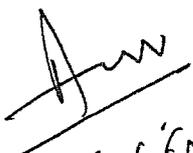
1. Inventorization and Geo-tagging of all water bodies in the State.
2. State Policy to be prepared for restoration & maintenance of water bodies.
3. Action Plan for protection and restoration of water bodies to be submitted to CPCB by 09.08.2019.

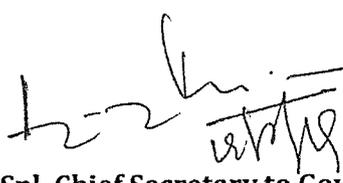
[Action: MA&UD Dept. and I&CAD Dept.]

The Spl. Chief Secretary asked all the concerned Stakeholder Departments to furnish reports pertaining to their Departments to the TSPCB by 22.07.2019, so as to prepare the 1st Quarterly report to be filed by the Govt. before the Hon'ble NGT, New Delhi by 30.07.2019. The reports to be furnished by the Departments on the Action Taken shall be in two parts i.e., prior to April, 2019 and from June, 2019, as the first quarterly report to be submitted by the Govt. by 30.07.2019.

[Action: All the concerned Stakeholder Depts.]

The meeting concluded with vote of thanks to be Chair.


MS (FAC)


Spl. Chief Secretary to Govt.,
Env., Forest, Science & Technology Dept.,
Govt. of Telangana.

Annexure - 1
COMMON BIOMEDICAL WASTE TREATMENT FACILITIES (CBMWTFs) ---
OPERATIONAL JURISDICTION

S.No.	Name of the Districts	Name of the CBMWTF
1.	Adilabad,	M/s.Sri Medicare Services, Sy.No.1480/13A,D & 1480 / AA, Padkal (V), Jakarnpally (M), Nizamabad District.
2.	Kumarambheem Asifabad	
3.	Nirmal	
4.	Kamareddy	
5.	Nizamabad	
6.	Bhadradri Kothagudem	M/s. AWM Consulting Ltd., Gopalapeta (V), Tallada (M), Khammam District.
7.	Khammam	
8.	Jangaon	M/s. Kakatiya Mediclean Services, Sy.No. 240, Ammavaripet (V), Hanmakonda (M), Warangal Urban District.
9.	Jayashankar Bhupalapally	
10.	Mahabubabad	
11.	Warangal Rural	
12.	Warangal Urban	
13.	Mulugu	
14.	Jogulamba Gadwal	M/s. Svethansh & Company, Sy.No. 214 /A/1, Shapur (V), Ghanapur (M), Wanaparthy District.
15.	Mahabubnagar	
16.	Nagarkurnool	
17.	Narayanpet	
18.	Wanaparthy	
19.	Karimnagar,	M/s. Venkataramana Incinerators, Edulapattipalli (V), Manakondur (M), Karimnagar District.
20.	Jagtial,	
21.	Rajanna Sircilla	
22.	Peddapalli	
23.	Mancherial	

S.No.	Name of the Districts	Name of the CBMWTF
24.	Sangareddy	M/s. Dharma & Co,
25.	Siddipet	Sy.No. 243/A, Chinnakodur (V&M), Siddipet District.
26.	Medak	
27.	Suryapet	M/s. Roma Industries,
28.	Yadadri Bhuvanagiri	Sy.No. 103, Thokkapur (V), Bhongir (M), Yadadri District.
29.	Nalgonda	
30.	Ranga Reddy	1. M/s. GJ Multiclave (India) Pvt., Ltd., Sy No. 179 & 181,Edulapalle(V), Nandigama(M) Ranga Reddy District. 2. M/s. Medicare Environmental Management Pvt., Ltd., (Formerly M/s. Semb Ramky Environmental Management Pvt., Ltd.), Sy.No:619, Isnapur(V), Patancheru(M), Sangareddy District.
31.	Vikarabad	
32.	Medchal-Malkajgiri	
33.	Hyderabad	3. M/s. Maridi Bio Industries Private Limited, (formerly M/s. ASE & Co.,) SY.No.63/1, Madur (V), Narsapur (M) Medak District. 4. M/s Sattva Global Services Pvt. Ltd., Plot No.36/B, Karkapatla(V), Mulug(M) Siddipet District.



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500018
Phone: 040 – 23887500

70

Lr.No.28/NGT-New Delhi/TSPCB/Legal/2018-

Date: 15-07-2019

To

ANNEXURE-II

**All the Collectors & District Magistrates.
State of Telangana.**

Sir,

Sub: TSPCB – Legal -- Hon'ble NGT, New Delhi – Original Application No. 606 of 2018 – In the matter of Compliance of MSWM Rules, 2016 – Proceedings of Hon'ble NGT dated 29.04.2019 for the State of Telangana – **Video Conference conducted by the Chief Secretary with all the District Magistrates on 11.07.2019** – Minutes of the Video Conference – Consolidated instructions to all the District Collectors -- Communicated -- Reg.

Ref: Video Conference conducted by the Chief Secretary, Govt of Telangana on 11.07.2019 with all the District Collectors.

* * *

Please find enclosed the minutes of the Video Conference conducted by the Chief Secretary, Govt of Telangana on 11.07.2019 with all the District Collectors for information and necessary action.

Further, during the Video Conference, the Chief Secretary instructed the TSPCB and T.S.Mineral Development Corporation (TSMDC) to prepare consolidated instructions to be given to the District Collectors on various issues being reviewed by the Hon'ble NGT with the Chief Secretary and to be included in the quarterly reports. The Chief Secretary approved the consolidated instructions prepared by TSPCB & TSMDC. A copy of the consolidated instructions is enclosed for information and necessary action.

Yours faithfully,
Sd/-
MEMBER SECRETARY

Encl: As above.

Copy submitted to:

1. The Prl. Secretary to Govt, MA&UD Dept., Govt of Telangana for kind information.
2. The Prl. Secretary to Govt, PR&RD Dept., Govt of Telangana for kind information.
3. The Prl. Secretary to Govt, HM&FW Dept., Govt of Telangana for kind information.
4. The Prl. Secretary to Govt, Industries & Commerce (Mines) Dept., Govt of Telangana for kind information.
5. The Prl. Secretary to Govt, TR&B Dept., Govt of Telangana, for kind information.
6. The Prl. Secretary to Govt, Home Dept., Govt of Telangana, for kind information.
7. The Prl. Secretary to Govt, Consumer Affairs, Food & Civil Supplies Dept., Govt of Telangana, for kind information.
8. The Commissioner of Agriculture, Govt of Telangana, for kind information.
9. The Secretary, Animal Husbandry Dept., Govt of Telangana, for kind information.

Contd...2

Copy to:

1. The Commissioner, GHMC, Hyderabad for kind information and necessary action.
2. The MD, HMWS&SB, Hyderabad for kind information and necessary action.
3. The Commissioner, PR&RD Dept, Hyderabad for kind information and necessary action.
4. The Commissioner, State Transport Authority, Hyderabad for kind information and necessary action.
5. The Commissioner, Health & Family Welfare Dept., Hyderabad for kind information and necessary action.
6. The Development Commissioner, HMDA, Hyderabad for kind information and necessary action.
7. The Commissioner of Industries, Hyderabad for kind information and necessary action.
8. The CDMA, Govt of Telangana for information and necessary action.
9. The TSMDC, Govt of Telangana for information and necessary action.
10. The Director, Veterinary & AH Dept, Govt of Telangana for information and necessary action.
11. The Director, Mines & Geology, Govt of Telangana for information and necessary action.
12. The DME, Govt of Telangana for information and necessary action.
13. The Commissioner, TSVVP, Govt of Telangana for information and necessary action.
14. The VC & MD, TSIIC, Govt of Telangana for information and necessary action.
15. The Controller, Legal Meteorology Dept for information and necessary action.

// T.C.F.B.O //

Kreddy

SENIOR ENVIRONMENTAL ENGINEER
UNIT-II, TSPCB, HEAD OFFICE, HYD.

**MINUTES OF THE VIDEO CONFERENCE HELD BY THE CHIEF SECRETARY
WITH THE DISTRICT COLLECTORS ON 11/07/2019 AT 11AM ON THE
IMPLEMENTATION OF NGT ORDER NO.606 DT. 29.4.19.**

Present: Sri S.K.Joshi, I.A.S., Chief Secretary, Govt. of Telangana

The following officials attended the meeting:-

Secretariat End:

- (1) Sri Ajay Mishra, IAS, Spl.C.S., EFS&T
- (2) Sri Dana Kishore, IAS, Commissioner, GHMC
- (3) Sri V.Anil Kumar, IAS, Member Secretary, TSPCB
- (4) Smt. Neetu Prasad, IAS, Commissioner, PR & RD
- (5) Sri K.Manickaraj, IAS, Commissioner, TVVP
- (6) Sri K.Kashi Vishwanath, Asst. Commissioner, C.S.
- (7) Smt A.Sonibala, Addl. Commissioner, Health, Medical & Family Welfare
- (8) Sri.G.Malsur, VC&MD, TS Mineral Development Corporation
- (9) Sri.B.R.V.Susheel Kumar, Director of Mines & Geology
- (10) Sri E.Venkat Narsimha Reddy, VC & MD, TSIIC

District End:

All the District Collectors or their representatives along with District Level Officers of the concerned Departments.

The Chief Secretary welcomed all the District Collectors to the Video Conference and briefed about the orders of the Hon'ble National Green Tribunal in OA.No.606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 (SWM), Bio-Medical Waste Management, Polluted River Stretches, Non-attainment cities with regard to air pollution etc., in the State.

The State Government filed status report of compliance before the Hon'ble NGT on 29.04.2019 in OA No. 606 of 2018 and the Hon'ble NGT vide order dt. 29.04.2019 issued following directions to the State.

- i. Atleast three major cities and three major towns in the State and atleast three Panchayats in every District may be notified on the website within two weeks from today as model cities / towns / villages which will be made fully compliant within the next six months. Remaining cities, towns and villages Panchayats of the State may be made fully compliant in respect of environmental norms within one year.

- ii. A quarterly report be furnished by the Chief Secretary, every three months. **First such report shall be furnished by July 30, 2019.**
- iii. The Chief Secretary may personally monitor the progress, atleast once in a month, with all the District Magistrates.
- iv. The District Magistrates may monitor the status of compliance of environmental norms, atleast once in two weeks.

The Chief Secretary then took up the following agenda for discussion :-

1. Implementation of Solid Waste Management Rules
2. Implementation of Bio-Medical Waste Management Rules:
3. Implementation of Action Plans submitted for Polluted River Stretches
4. Non-attainment cities in Telangana
5. Sand Mining

AGENDA ITEM NO.1: Implementation of Solid Waste Management Rules

The Chief Secretary mentioned the duties of the District Collector: under Rule 12 of Solid Waste Management Rules, 2016 which are as follows :-

- a) identification & allocation of suitable land for setting up of SWM processing and disposal facilities in co-ordination with MA&UD Department
- b) Review the performance of local bodies fortnightly on waste segregation, processing, treatment and disposal and take corrective measures in consultation with CDMA and MA&UD Dept and submit report

The State has identified 3 major cities, 3 major towns and 96 villages for Implementation of Solid Waste Management Rules which will have to be made fully compliant by 29.10.2019).

(i). Three major cities selected for Model Cities:

1. Greater Hyderabad Municipal Corporation
2. Greater Warangal Municipal Corporation
3. Karimnagar Municipal Corporation

(ii). Three major towns selected for Model Towns:

1. Siddipet Municipality
2. Sircilla Municipality
3. Boduppal Municipality

(iii). 96 villages @ three villages each in 32 Districts (except Hyderabad District)

Commissioner, GHMC informed that the total Solid waste generated is 5626 Mts, out of which 5543 Mts is collected (98.5%) and segregated is 60% and door to door collection is 98%. He informed that under the duties of ULBs 37 points are included out of which 25 points have been complied by GHMC. Bye laws have yet to be framed.

Commissioner, Warangal Municipal Corporation informed that one dump site is already existing and 17 acres land has been allotted at Paidipally for the second dump site. He informed that he has conducted a meeting with all concerned departments.

The total requirement of Swachh auto is 400 but 163 are available now. The Commissioner informed that segregation is done at household level and also plastic waste of about 5 tonne is sent for co-processing to Cement industries in Nalgonda district. Two Bio-methanisation plants are set up on pilot basis.

The Commissioner, Karimnagar Municipal Corporation informed that the District level committee meeting has been conducted in this regard. He also informed that the present dump site abutting River Maneru is under shifting to Maqdumpur village. Segregation is done in the Corporation. Dump sites are identified and allotted to 3 municipalities out of 4 in the District.

The Collector, Siddipet informed that District Level Committee is formed in the district. Door to door collection is being taken-up and vehicles with separate compartments for wet waste and dry waste are provided in Siddipet municipality.

The District Collector, Sircilla informed that Committees have been formed and meeting conducted.

The District Collector, Medchal-Malkajgiri informed that they have constituted District Level Committees and meetings are being held regularly. A Waste Management Committee in Boduppal municipality is constituted to oversee the implementation of Municipal Waste Management. Vermi compost facility is provided and the Boduppal Municipality received award for best municipality in Swachh Sarvekshan Campaign.

The Chief Secretary enquired about the management of construction and demolition (C&D) waste with all the District Collectors. The Commissioner, GHMC informed that presently GHMC is the only ULB handling C&D waste and provided one C&D waste processing facility at Jeedimetla. The GHMC is also proposing to have another 4 C&D waste processing facilities in all the directions of the city. The Chief Secretary advised all the municipal commissioners in the state to visit the facility at Jeedimetla and similar facilities shall be taken-up in their concerned municipalities.

AGENDA ITEM NO.2: Implementation of Bio-Medical Waste Management Rules

The Chief Secretary informed the District Collectors that, District Level Monitoring Committees (DLMC) under the Chairmanship of District Collectors were constituted vide G.O. Rt.No. 28, dated: 16.01.2018 by HM&FW Department for implementation of provisions of BMW Rules at the District level.

The Special Chief Secretary informed that as per the BMW Rules, all the Health Care Facilities (HCFs), irrespective of their Bed strength have to obtain Authorisation from TSPCB. The HCFs shall segregate the Bio Medical Waste (BMW) as per the colour coding and dispose the segregated BMW to the authorised Common Bio Medical Waste Treatment and disposal Facility (CBMWTFs). In Telangana 11 CBMWTFs are authorised and their operational Jurisdiction is covered entire 33

districts in the State (Details in Annexure-1). The BMW shall not be mixed with general waste which is being disposed to Municipality/Gram Panchayat.

The DLMC has to review the status of HCFs which have not registered / authorised by the TSPCB or not disposing BMW to the CBMWTFs. Necessary action shall be initiated in case of any HCF is not registered with TSPCB or not disposing BMW to the CBMWTFs.

The Chief Secretary informed that, the monthly status report on HCFs shall be uploaded in website.

AGENDA ITEM NO.3: Implementation of Action Plans submitted for Polluted River Stretches

The Chief Secretary informed that the Government has constituted Special Environment Surveillance Task Force (SESTF) in the Districts vide G.O.Rt.No.195, dated 31.12.2018. As per the GO the District Collectors have to convene meeting on monthly basis on implementation of the Action Plan for Polluted River Stretches and on Illegal Sand Mining activities if any in the River beds of Polluted River Stretches. The Chief Secretary informed that the polluted river stretches need to be restored to bathing water quality standards as per the directions of the NGT.

The Member Secretary informed that there are 8 polluted river stretches in the State which needs urgent attention for controlling pollution and for remedial action.

The 8 river stretches are :-

S. No.	River Stretch Name	Identified stretch	Distance (km)	BOD Range / Max. Value (mg/l)	Out door bathing (Organised)
1.	Musi	Hyderabad to Nalgonda (Osmansagar to Wadapally)	224	4.0 – 60.0	<u>Class-B</u> pH-6.5 to 8.5 Dissolved Oxygen demand-
2.	Manjeera	Gowdicharlato Nakkavagu	2	5.0 – 26	
3.	Nakkavagu	Gandilachapet to Sevalal Thanda	50	26	

		(Patancheru to Gowdicharla)			≥5mg/L Biochemical Oxygen demand≤3mg/
4.	Karakavagu	Along Palvancha	18	18	
5.	Kinnerasani	Along Palvancha	50	10	
6.	Maneru	Warangal to Somanpally (LMD Karimnagar to Somanpally)	150	6.0 - 20.0	
7.	Godavari	Basar to Khammam (Basar to Burgampahad)	600	4.0 – 9.0	
8.	Krishna	Thangadi to Wadapally	300	5.0 - 6.0	

The Districts pertaining to these river stretches are :-

A. Musi River Stretch.

- (i) Hyderabad.
- (ii) Rangareddy – Shamshabad
- (iii) MedchalMalkajgiri
- (iv) YadadriBhuvanagiri
- (v) Nalgonda
- (vi) Suryapet

B. Manair River Stretch.

- (i) Karimnagar
- (ii) Peddapally
- (iii) Warangal urban
- (iv) JayashankerBhupalapalli.

C. Kinnerasani – Karakavagu stretch

- (i) BhadradiKothagudem.

D. Manjeera – Nakkavagu stretch

- (i) Sangareddy.
- (ii) Medak

E. Krishna

- (i) JogulambaGadwal
- (ii) Wanaparthi
- (iii) Nagarkurnool
- (iv) Nalgonda
- (v) Suryapet
- (vi) **NARAYAN PET**

F. Godavari

- (i) Nizamabad
- (ii) Nirmal
- (iii) Jagitial
- (iv) Mancheriayal
- (v) Peddapalli
- (vi) JayashankerBhupalapalli
- (vii) Mulugu
- (viii) BhadhadriKothagudem

The Chief Secretary directed the concerned District Collectors to take up the following actions :-

- I. Co-ordinate with the Local Bodies and ensure the working of existing Sewage Treatment Plant (STP)
- II. Co-ordinate with the Pollution Control Board authorities and prevent industrial pollution of the rivers
- III. Awareness campaign to residents for keeping the river clear and for fixing of Sign Boards to avoid dumping of solid waste, plastic waste and Bio medical waste

AGENDA ITEM NO.4: Non-attainment cities in Telangana:

The Chief Secretary informed that the CPCB identified three non-attainment cities namely Hyderabad, Patancheru and Nalgonda for not meeting the National Ambient Air Quality standards. The Govt has constituted District Level Air Quality Monitoring Committee (DL-AQMC) to ensure the implementation of the Action Plans and air quality at the District level in HMDA area and Nalgonda District vide G.O.Rt.No.33, dated 14.03.2019. The District Collectors of Hyderabad,

Rangareddy, Medchal-Malkajgiri, Sangareddy, Yadadri-Bhuvanagiri and Nalgonda District have to conduct meetings and implement the action plan

The Member Secretary informed that there are 6 continuous ambient air quality monitoring stations and 36 manual stations spread over the State. The details in **Annexure - 2**.

Collector, Nalgonda informed that the air quality in the last 3 years is meeting the air quality standards. However Spl Chief Secretary, EF & ST clarified that the MOEF directed that the action plan to be implemented in Nalgonda also to ensure that the air quality doesn't deteriorate

The Chief Secretary directed that the concerned Collectors shall take following actions :-

- (i) Conversion of the educational institute buses, commercial cabs and autos to cleaner fuels like CNG/LPG.
- (ii) Stringent implementation of ban on Open burning of the solid waste.
- (iii) Action against the visibly polluting vehicles and fuel adulteration.
- (iv) Removal of the silt on the roads and to restrict the placing of dug earth material on the carriage way while carrying the infrastructure works.
- (v) Mass Public awareness programs on regular scale to sensitise the public.

Further, the Chief Secretary directed the PCB to monitor air quality in big towns like Ramagundem, Warangal, Karimnagar, Mahbubnagar etc., where the pollution potential is high.

AGENDA ITEM NO.5: Sand Mining

The Chief Secretary informed that the Government of Telangana has introduced New Sand Mining Policy in the year 2014 and framed Telangana State Sand Mining Rules, 2015, vide G.O.Ms.No.03, dated: 08.01.2015, to have sustainable sand mining in the State of Telangana and authorised Telangana State Mineral Development Corporation Ltd (TSMDC), for excavation, regulation and supply of sand in the State of Telangana on allocation of feasible areas. He also informed that The MoEF&CC, Govt. of India issued "Sustainable Sand Mining Management Guidelines, 2016".

The VC&MD, TS Mineral Development Corporation informed that District survey report shall be prepared indicating the availability of the sand from the various sources and also the requirement of the district. The over exploited ground water areas shall not be used for sand extraction.

Sand should be made available for local uses and for double bedroom houses from I, II and III order streams as per the sand mining policy. Care should be taken for illegal extraction and transportation of sand from these I, II and III order streams to open market. Making more sand reaches available to TSMDC so that the requirement for sand for Government works and commercial works can be met.

He informed that District administration shall curb the illegal sand mining by strict enforcement. Illegal sand mining includes:-

- a) Sand mining from unauthorised reaches
- b) Creation of illegal dumps
- c) Overloading of sand
- d) Transportation of sand without waybill
- e) Duplication of way bills

The District Level Sand Committee shall meet regularly to review the issues related to the sand mining and supply of sand for various needs. Whenever sand bearing areas are allotted to TSMDC by the DLSC, the lease period of 3 to 5 years depending on the quantity of sand available be provided.

The Spl Chief Secretary asked all the District Collectors to furnish reports on the action taken in two parts i.e., prior to April, 2019 and from April, 19 to June, 19 as the first quarter report to be submitted by end of July, 2019.

The Chief Secretary directed the District Collectors to schedule all the meetings pertaining to the above on a single day and submit the minutes of the meeting by 15th along with the action taken report every month as a quarterly reports have to be submitted to National Green Tribunal.

The Chief Secretary directed the pollution control board to prepare comprehensive instructions to the District Collectors on all the above subjects so the District

Collectors can focus on the action points. The PCB shall also develop application software to upload the minutes of the meetings as well as the action taken reports. The relevant NGT orders and rules pertaining to the above shall be made available to the District Collectors on the Website of Pollution Control Board.

As his concluding remarks, the Chief Secretary desired following points to be kept in view while taking further action:

- (i) All the Districts should prepare an integrated SWM plan by integrating requirements of both Urban & Rural, identifying common dump yards which are to be planned and developed in scientific manner.

(Action: All the District Collectors, time 30 days)

- (ii) In case of shortage of Swachh tempos and autos, immediate requirement may be met by hiring Swachh rickshaws.
- (iii) In addition to training all other stake holders, there is a need to train garbage collectors in segregating the waste in the presence of respective house holders. This exercise continued for few weeks may sensitize the house holders.
- (iv) Fast developing Urban areas should identify setting up of C&D processing plants.
- (v) Both private and public sector medical facilities need to be covered under the Bio-Medical Waste Management action plans.
- (vi) Ambient Air Quality Monitoring Stations (both automatic and manual) should be installed at the fast developing cities and towns.
- (vii) Action plan for highly polluted river stretches to be reviewed by 30th August, 2019.
- (viii) Setting up of the State Environmental Impact Assessment Authority to be expedited.

(ix) De-silting up of all the reservoirs should be done in the scientific manner.

(Action: DMG & TS Mineral Development Corporation)

A handwritten signature in black ink, appearing to be 'M. M. M.', with a horizontal line drawn across the middle of the letters.A handwritten signature in black ink, appearing to be 'S. S.', with the date '12/1/14' written below it.
Chief Secretary

Annexure – 1

Common biomedical waste treatment facility - operational jurisdiction

S.No.	Name of the Districts	Name of the CBMWTF
1.	Adilabad,	M/s.Sri Medicare Services, Sy.No.1480/13A,D & 1480 / AA, Padkal (V), Jakarnpally (M), Nizamabad District.
2.	KumarambheemAsifabad	
3.	Nirmal	
4.	Kamareddy	
5.	Nizamabad	
6.	BhadradriKothagudem	M/s. AWM Consulting Ltd., Gopalapeta (V), Tallada (M), Khammam District.
7.	Khammam	
8.	Jangaon	M/s. Kakatiya Mediclean Services, Sy.No. 240, Ammavaripet (V), Hanmakonda (M), Warangal UrbanDistrict.
9.	JayashankarBhupalapally	
10.	Mahabubabad	
11.	Warangal Rural	
12.	Warangal Urban	
13.	Mulugu	M/s. Svethansh& Company, Sy.No. 214 /A/1, Shapur (V), Ghanapur (M), Wanaparthy District.
14.	JogulambaGadwal	
15.	Mahabubnagar	
16.	Nagarkurnool	
17.	Narayanpet	
18.	Wanaparthy	M/s. Venkataramana Incinerators, Edulapattepalli (V), Manakondur (M), Karimnagar District.
19.	Karimnagar,	
20.	Jagtial,	
21.	RajannaSircilla	
22.	Peddapalli	
23.	Mancherial	M/s. Dharma & Co, Sy.No. 243/A, Chinnakodur (V&M), Siddipet District.
24.	Sangareddy	
25.	Siddipet	
26.	Medak	M/s. Roma Industries, Sy.No. 103, Thokkapur (V), Bhongir (M), YadadriDistrict.
27.	Suryapet	
28.	YadadriBhuvanagiri	
29.	Nalgonda	

S.No.	Name of the Districts	Name of the CBMWTF
30.	Ranga Reddy	1. M/s. GJ Multiclave (India) Pvt., Ltd., Sy No. 179 & 181, Edulapalle(V), Nandigama(M) Ranga Reddy District.
31.	Vikarabad	2. M/s. Medicare Environmental Management Pvt., Ltd., (Formerly M/s. SembRamky Environmental Management Pvt., Ltd.), Sy.No:619, Isnapur(V), Patancheru(M) Sangareddy District.
32.	Medchal-Malkajgiri	
33.	Hyderabad	3. M/s. Maridi Bio Industries Private Limited, (formerly M/s. ASE & Co.,) SY.No.63/1, Madur (V), Narsapur (M) Medak District . 4. M/s Sattva Global Services Pvt. Ltd., Plot No.36/B, Karkapatla(V), Mulug(M) Siddipet District.

ANNEXURE 2

Ambient Air Quality Monitoring Stations in Telangana (33 Districts)

Sl. No.	District	Locations	Total No. of Stations
1	Bhadrachalam	CER Club, Kothagudem	1
2	Khammam	Jalasouda	1
3	Hyderabad	Zoopark	2 Continuous
4		Sanathnagar	
5		Balanagar, CITD office	5
6		Charminar, TSRTC bus station	
7		Jeedimetla, Industrial Association building	
8		Jubilee Hills, Police station	
9		Paradise, HMWS & SB Pump house	
10		Abids, Police station	8
11		Buddha Purnima Project office	
12		Chikkadapally, Lepakshi Emporium	
13	KBRN Park, DFO office		
14	Langar House, Police Station		
15	MGBS, Bus stand		
16	Nacharam, Police station		
17	Sainikpuri, MRO office		
18	Karimnagar	DIC building, Karimnagar	1
19	Mahaboobnagar	Kothur	1
20	Mancherial	Adilabad/ Mandamarri	1
21	Medak	Bollaram, CAAQMS	3 (Continuous)
22		ICRISAT	
23		Pashamlaram	
24		Gaddapotharam	2
25		R.C.Puram	
26		Bollaram, SAAQM	2

27		PETL	
28	Medchal-Maljakgiri	Kukatpally, JNTU	2
29		Shameerpet, MRO office	
30		Uppal, Modern food Industry, IDA	1
31	Nalgonda	Choutuppal, Nalgonda	2
32		Nalgonda RO, Building	
33	Nizamabad	Subhasnagar/ Nizamabad	1
34	Peddapalli	Godavarikhani	1
35	Ranga Reddy	HCU	1(Conitnuous)
36		Madhapur, ShilpaKalavedika	2
37		Rajendranaga, NG Rang Agricultural University	
38	Sanga Reddy	Sangareddy	1
39	Warangal Urban	KUDA	2
40		Mee-Seva, Warangal	
41		Balagamudram	2
42		Nakkalagutta	
Total: 42			

I. Solid Waste Management, Plastic Waste Management and Construction & Demolition Waste

87

1. **Introduction** :-The Ministry of Environment & Forests (MOEF), Government of India notified Solid Waste Management Rules, 2016 dated 08.04.2016 under Environment (Protection) Act, 1986 in supersession of the Municipal Solid Waste (Management & Handling) Rules, 2000 to regulate the management and handling of Solid Wastes.
2. **Role of the District Collector** : The duties of the District Collector under Rule 12 of Solid Waste Management Rules, 2016 which are as follows:-
 - a). facilitate identification and allocation of suitable land as per clause (f) of rules 11 for setting up solid waste processing and disposal facilities to local authorities in his district in close coordination with the Secretary-in-charge of State Urban Development Department;
 - (b) review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner or Director of Municipal Administration or Director of local bodies and secretary-in-charge of the State Urban Development
3. **Action Plan** :-The MA&UD has submitted action Plan with timelines to the Hon'ble NGT. The action plan has to be implemented by 31.10.2019. The Stake holder departments are:
 - a. Urban Local Bodies / Grampanchayats
 - b. TSPCB

The action plan is as follows:

S.No	ACTION PROPOSED	TIME LINES SUBMITTED
1	The State Level Advisory Committee will oversee and provide guidance in implementation of the Rules.	--
2	Detailed Project Report covering all the components of solid waste management will be implemented in all the Urban Local Bodies (ULBs) with the funding support from Swachh Bharat Mission by empanelled consultants.	Oct, 2019
3	Detailed Project Reports will be prepared in line with the SWM Rules 2016 and the Standard Operating Procedures (SOPs) of the processing and specifications for landfills for scientific disposal of inert, residues, rejects and will be implemented as per the provision in the Rules.	Oct, 2019
4	Preparation of State Policy and Solid Waste Management Strategy in consultations with all the stakeholders will be considered in the implementation of SWM Rules, 2016.	Sept, 2018
5	Suitable lands for establishment of processing facilities for each ULB will be established. Land for construction of regional landfills for ULBs (< 5 Lakh Population) will be identified and committee will be constituted headed by the District Collector for the same. The committee will consist of Revenue Development Officer (RDO), Tahsildar, Public Health Engineer, Town Planning, Regional Pollution	January, 2019

	Control and respective ULB Commissioner. Guidelines will be finalized in the proposed state policy for regional level processing plants and landfills.	
6	Bye- Laws will be notified with the provisions of SWM Rules, 2016	Sept, 2018
7	Guidelines and Standard Operating Procedures will be laid out for the Waste to Energy Plants to ensure only combustible fractions are used for incinerations by the State Level Advisory Committee	Oct, 2019
8	The proposed policy will consider provisions in the SWM Rules 2016 for demarcating buffer zones The current DPRs under preparation for all the 68 ULBs will recommend the demarcations of buffer zones based on the site locations and the surrounding environment factors as per the directions of the Hon'ble NGT The Green Belt development will be undertaken in all the processing facilities along the boundary walls and maintained.	December, 2018
9	The State Govt. will be mandating all power generation and cement plants to use RDF based fuel falling in 100 Kms of the facility and directive will be issued to through the concerned departments	Oct, 2018
10	Concessionaries/ Operators of the waste processing plants will be paid tipping fee linking it to the functioning of facility and output. Computerised weighing machines for recording the waste will be installed in respective ULBs generating more than 100 MTD of waste and the cost for procuring will be incorporated in the SWM DPRs	Dec, 2018
11	C&D waste will be handled separately and will not be mixed with municipal solid waste and the guidelines will be issued in this matter to all the ULBs and concessionaries.	Dec, 2018
12	The DPR will list out the process for leachate management in compost processing plants and landfills Standard Operating Procedures for bio- stabilization of waste will be prepared and circulated to all the ULBs.	Dec, 2018
13	Guidelines will be issued for deposition of the waste (other than inert) by segregating such waste at source of generation.	Dec, 2018
14	Guidelines will be framed in consultation with the EnCPH and other concerned departments for usage of deposited non – biodegradable and non – recyclable plastics in embankments and constructions of roads.	Oct, 2019
15	Provision will be made in the Detailed Projects Reports under process for establishment of Dry waste centres in very colony. Linkages will be provided for recycling the domestic hazardous waste. Remnant hazardous material will be disposed safely.	Dec, 2018
16	Ban on short life PVC and Chlorinated plastics will be considered.	July, 2017
17	Burning of waste on lands will be prohibited and penalties specified in the directions will be levied against the violators responsible as the directions will be issued to all the ULBs, concessionaire and persons responsible. Fire fighting equipment's will be installed in the processing facilities to put off the fire and training to the plant operators to handle fire incidence.	Oct, 2018
18	All the processing plants will display the detailed information of the processing in ULB website and in frontage of the processing plant.	Oct, 2019

4. Action taken by the State Government

89

The state Government has notified the following for implementation of action plan for compliance of SWM Rules, C&D Waste rules and PWM Rules .

- i. As per rule 23 of SWM Rules, 2016, State Level Advisory Body has been constituted by the State Govt vide G.O.Rt.No.447, MA dated 26.07.2017.
- ii. The State issued G.O.Ms.No.79, dated 30.12.2016 regarding Ban of manufacture, stocking, sale and use of carry bags of less than 50 microns thickness and imposing penalties for non-compliance of the Rules.
- iii. The Government vide G.O.Rt.No.588, dated 29.08.2016 have constituted State Level Advisory Committee for the purpose of effective monitoring of implementation of PWM Rules, 2016 in the State
- iv. The Govt. also issued G.O.Ms.No.27, dated 10.07.2017 prohibiting open burning of garbage
- v. The State Government vide G.O.Rt.No.808, dated 24.09.2018 notified the State Solid Waste Management Policy and Strategy. The bye-laws are included in the State policy incorporating the user fees and penalties.
- vi. Government of Telangana formulated Policy on Faecal Sludge and Septage Management (FSSM) vide G.O.Ms.No.176, dated 29th September, 2018. The G.O. mandates every ULB in Telangana to scientifically treat and dispose faecal sludge and septage.
- vii. The State Level Committee under the Chairmanship of Hon'ble Justice Sri.C.V.Ramulu, Former Judge of High Court was constituted by the Hon'ble NGT.
- viii. The Government vide G.O.Rt.No.223, dated 11.03.2019 issued orders for constitution of District Level Special Task Force (STF).

The State has identified 3 major cities, 3 major towns and 96 villages for Implementation of Solid Waste Management Rules which will have to be made fully compliant by 29.10.2019).

(i). Three major cities selected for Model Cities:

1. Greater Hyderabad Municipal Corporation
2. Greater Warangal Municipal Corporation
3. Karimnagar Municipal Corporation

(ii). Three major towns selected for Model Towns:

1. Siddipet Municipality
2. Sircilla Municipality
3. Boduppal Municipality

(iii). 96 villages @ three villages each in 32 Districts (except Hyderabad District)

5. Action Points for the District administration:

- i. Identification & allocation of suitable land for setting up of SWM processing.
- ii. Coordination with Urban Local Bodies / Grampanchayats for implementing the best practices in waste management like door to door collection, Segregation, Bio-composting, establishment of DRCCs, Material Recovery Facilities (MRF) and processing facilities towards Zero waste disposal.
- iii. Stringent implementation of ban on Open burning of the solid waste.
- iv. Action against the persons littering the waste in open areas, water bodies etc.,

- v. Discouraging single use plastics and channelizing the waste for proper disposal through establishment of processing facilities.
- vi. Review the performance of local bodies fortnightly on waste segregation, processing, treatment and disposal and take corrective measures.
- vii. Mass Public awareness programs on regular scale to sensitise the public and stakeholder departments.
- viii. Ensuring conducting of District Level Committee meetings regularly and furnishing of reports to the State Committees/ Pollution Control Board.

6. Penal Provisions:

- i. Section 15 of the Environment(Protection) Act, 1986 specifies penalty for contravention of the provisions of the Act and Rules , orders and directions-
 - 1. Whoever fails to comply with or contravenes any of the provisions of this Act, or the rules made or orders or directions issued thereunder, shall, in respect of each such failure or contravention, be punishable with imprisonment for a term which may extend to five years or with fine which may extend to one lakh rupees, or with both, and in case the failure or contravention continues, with additional fine which may extend to five thousand rupees for every day during which such failure or contravention continues after the conviction for the first such failure or contravention.
 - 2. If the failure or contravention referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which may extend to seven years
- ii. As per G.O.Ms.No.27, dated 10.07.2017 Environmental compensation on open burning of waste will be levied, as Rs.5,000/- for Simple burning & Rs.25,000/- for Bulk waste burning.
- iii. As per G.O.Ms.No.79, dated 30.12.2016 penalties have to be imposed for non-compliance of the Plastic Waste Rules.

II. Bio-medical waste management

91

1. Introduction : The MoEF& CC, Government of India notified Bio-Medical Waste Management Rules, 2016 dated 28.03.2016 under Environment (Protection) Act, 1986 in supersession of the Bio-Medical Waste (Management & Handling) Rules, 1998 to regulate the management and handling of Bio-Medical Wastes.

2. Action taken by the State Government :

As per Rule 11 of Bio-Medical Waste Management Rules, 2016, the Health Medical & Family Welfare Department has Constituted State Advisory Committee vide G.O.Rt.No.329, dated 15.04.2017 for implementation of BMW Rules in the state.

As per Rule 12 of Bio-Medical Waste Management Rules, 2016, HM&FW department issued G.O.Ms.No.28, dated 16.01.2018 for constitution of District Level Monitoring Committee (DLC) with District Collector as the Chairman and DM&HO as the Member Convener and Concerned Regional Officer as the Member for effective implementation of the provisions of the Bio-Medical Waste Management Rules.

The Stake holders are:

- TSPCB
- Medical and Health Dept.
- Animal Husbandry Dept.
- Urban Local Bodies / Grampanchayats
- Telangana Hospitals and Nursing Homes Association (THANA)
- Common Bio-Medical Waste Treatment Facilities (CBMWTF)

3. Action Points for the District administration:

1. Inventory of Health Care Facilities (HCFs).
2. Action against the Health Care Facilities (HCFs) operating without obtaining authorisation from TSPCB.
3. Action against the Health Care Facilities (HCFs) operating without tie-up to the common bio-medical facility and disposing bio-medical waste along with general waste.
4. Surprise inspections conducted by the TSPCB / DMHO / ULBs to ensure proper segregation of the Bio-Medical Waste.
5. Action against the Health Care Facilities (HCFs) not having disinfection facilities and Bedded HCFshaving more than 11 beds and not provided STPs for treatment of wastewater to meet the discharge standards.

4. Penal Provisions:

Section 15 of the Environment(Protection) Act, 1986 specifies penalty for contravention of the provisions of the Act and Rules , orders and directions-

1. Whoever fails to comply with or contravenes any of the provisions of this Act, or the rules made or orders or directions issued thereunder, shall, in respect of each such failure or contravention, be punishable with imprisonment for a term which may extend to five years or with fine which may extend to one lakh rupees, or with both, and in case the failure or

contravention continues, with additional fine which may extend to five thousand rupees for every day during which such failure or contravention continues after the conviction for the first such failure or contravention.

2. If the failure or contravention referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which may extend to seven years

III. Restoration of Polluted River Stretches

93

1. Introduction :

CPCB has published a report on “Identified Polluted River Stretches and other Water Bodies” based on the assessment of water quality of aquatic resources and generated information on the status of pollution published in February, 2015. Two major sources of pollution have been identified:

- Municipal sewage
- Industrial effluents

CPCB has identified 8 river stretches in Telangana State based on the BOD levels and Priority criteria category.

S.No.	River name	Stretch Identified	Priority	Districts covered
1.	Musi	Hyderabad to Nalgonda (Wadapalli)	I	Hyderabad, Rangareddy – Shamshabad, MedchalMalkajgiri, YadadriBhuvanagiri, Nalgonda, Suryapet
2.	Manjeera	Gowdicharla to Nakkavagu (II	Sangareddy&Medak
3.	Nakkavagu	Gandilachapet to Sevalal Thanda(Patancheru)	II	
4.	Karakavagu	Along Palvancha	III	BhadhadriKothagudem
5.	Maneru	Warangal (LMD Karimnagar)to Somanpalli	III	Karimnagar, Peddapally, Warangal urban, JayashankerBhupalapalli
6.	Godavari	Basar to Khammam(Bhadrachalam)	IV	Nizamabad, Nirmal, Jagitial, Mancheriayal, Peddapalli, JayashankerBhupalapalli, Mulugu, BhadhadriKothagudem
7.	Kinnerasani	Along Palvancha	IV	Bhadhadri-Kothagudem
8.	Krishna	Thangadi to Wadapally	V	Narayanpet, JogulambaGadwal, Wanaparthy, Nagarkurnool, Nalgonda, Suryapet

The Hon'ble NGT Principal Bench, New Delhi has taken up the matter of news item published in “The Hindu” authored by Sri Jacob Koshy titled “more river stretches are critically polluted: CPCB” has issued directions as follows:

1. All the States and Union Territories to prepare action plans within two months.
2. To bring all the polluted river stretches to be fit at least for bathing purposes (i.e., BOD<3 mg/L and FC<500 MPN/100 ml) within six months from the date of finalisation of the action plans.
3. Action plans to be prepared by River Rejuvenation Committee (RRC) to be constituted which shall also act as a monitoring committee for execution of the action plans.

2. Action taken by the State Government :

- i. The Govt. of Telangana vide GO Rt.No.191, EFS&T (FOR.III) Department, Dt: 29.11.2018 has constituted River Rejuvenation Committee for preparation and execution of Action Plans for the State of Telangana.
- ii. The Govt. of Telangana vide GO Rt.No.195, EFS&T (FOR.III) Department, Dt: 31.12.2018 has constituted District Level Special Environment Surveillance Task force (SESTF) for execution of Action Plans and also illegal mining of sand mining in Polluted River Stretches.

3. Action Plan :-The action Plans submitted for 8 polluted stretches is as follows:

S.No.	Action Plan	Time lines
Sewage Treatment Plan and Disposal Plan		
1	District wise estimation of total sewage generation, existing treatment capacities, quantum of disposal of sewage presently through drains and the gaps in sewage treatment capacity	July, 2019
2	To undertake the measurement of flow of all the drains presently contributing to pollution load in river and to formulate DPR for each drain and corresponding town	October, 2019
3	Design and execution of STPs Set up of new STPs at the desired locations and follow up of the same	March, 2022
4	Channelization including diversion of sewage generated from villages/towns etc through I&D of all the drains presently carrying sewage and for ensuring proper treatment of the upcoming STPs	March, 2021
5	Implementation of the faecal management with co-treatment facilitated at various STPs	June, 2019
Ground Water		
6	Supply of potable water to the affected communities in the identified critical blocks	May, 2019 and regular activity
7	Carrying assessment of groundwater survey for quality and to identify over exploited zones and critical zones in the city	June, 2019 and regular activity
8	To ensure rain water harvesting by the, commercial and other Institutions and groundwater recharging with only clean water be encouraged by TSPCB/State Ground Water Board	July, 2019 and regular activity
9	Periodical ground water quality assessment and remedial actions in case of contaminated GW / TW / BW / HP and assessment of the need for regulating use of ground water for irrigation purposes	June, 2019 and regular activity
10	Installation of piezometers and recharge shafts	Feb, 2020
Flood Plain Zone		
11	Plantation in flood plain zone	May, 2019 and regular activity
12	Checking encroachments in the flood plain zone	June, 2019 and regular activity
13	Prohibition of disposal of municipal, bio-medical in drains	Regular activity
14	Prohibition of disposal of Plastic, Hazardous and E-waste in	Regular

	drains	activity
15	Notification of Flood Plain Zone	July, 2019
Environmental Flow (E-flow)		
16	Measurement of flow of all the drains meeting the river and maintenance of all records	October, 2019
17	Water and Irrigation practises and organization of awareness programmes for the farmers	July, 2019
18	To Ensure no illegal Mining takes place in river bids of Polluted river stretches	Regular activity
Industrial Pollution		
19	Actions against the identified industries in operation without consents under air and water acts	Regular activity
20	Action against Industries not installed ETPs or ETPs exist but not operating or ETP outlet or treated is not complying to the effluent discharge standards or norms	Regular activity
21	Directions to all industries which are observed to be not in operation or closed or temporarily closed to remain close till further orders of TSPCB	Regular activity

95

The Stake holder departments:

- TSPCB
- Public Health Engineering Dept.,
- Urban Local Bodies / Grampanchayats
- Ground Water Dept.
- I&CAD
- Revenue Dept.
- Mining
- Police
- Rural Water Supply and Sanitation Dept.

4. Action Points for the District administration:

i. Sewage Treatment Plan and Disposal Plan:

1. To identify the sewage generated in Municipalities, Grampanchayats along the River stretches passing in the District.
2. Review of existing sewage treatment facilities and ensure the facilities in working condition.
3. Co-ordinate for construction of new STPs proposed in the Action plan.
4. Implementation of the faecal management with co-treatment facilities proposed in the Actionplan.

ii. Industrial Pollution:

1. Actions against the identified industries operating without consents under Air and Water Act
2. Action against industries for non-compliance of standards and discharging waste water into river.

iii. Ground Water:

1. Ensure rain water harvesting by the commercial and other Institutions groundwater recharging with only clean water.
2. Supply of potable water to the affected communities in the identified over exploited zones and critical blocks.
3. To ensure no illegal mining takes place in river bids of Polluted river stretches to avoid ground water depletion in the surrounding habitations.

iv. Flood Plain Zone:

1. Plantation in flood plain zone
2. Checking encroachments in the flood plain zone
3. Prohibition of disposal of municipal, bio-medical, Plastic, Hazardous and E-waste in drains

v. Environmental Flow (E-flow)

1. Water and Irrigation practises and organization of awareness programmes for the farmers

IV. Non-attainment cities with respect to ambient air quality standards

97

1. Introduction :

CPCB has identified 102 non-attainment cities out of which, Telangana has 3 non-attainment cities/areas (Hyderabad, Patancheruvu and Nalgonda).

The Hon'ble NGT in O.A.No.681/2018, dated 08.10.2018 issued orders for time bound preparation and implementation of the Action Plan for lowering the ambient air pollution in the non-attainment cities.

The action plan has to be prepared by a 6 member committee called Air Quality Monitoring Committee (AQMC) under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory and may be further supervised by the Chief Secretaries concerned.

2. Action taken by the State Government :

The Government of Telangana through EFS&T G.O.Rt.No.182, dated 20.11.2018 constituted the Air Quality Monitoring Committee (AQMC).

3. Action Plan :-The action Plans submitted for non-attainment cities is as follows:

The 3 non-attainment cities/areas are

Hyderabad city (Hyderabad, Medchal-Malkajgiri, Rangareddy District).

Patancheruvu (Sangareddy district)

Nalgonda town (Nalgonda district).

S. No.	Action points	time frame for implementation from the date of approval
	Vehicle Emission Control	
i)	Launch extensive drive against polluting vehicles for ensuring strict compliance	continue as regular activity.
ii)	Launch public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicles, lane discipline, etc.	Continuous activity at regular intervals
iii)	Prevent parking of vehicles in the non-designated areas	continue as regular activity.
iv)	Initiate steps for retrofitting of particulate filters in diesel vehicles, when BS-VI fuels are available	Action plan as per the availability of BS-VI fuels
v)	Prepare action plan to check fuel adulteration and random monitoring of fuel quality data.	May, 2019 and continue as regular activity
vi)	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	March, 2021
vii)	Prepare plan for construction of express ways/ by-passes to avoid congestion due to non – destined vehicles.	March, 2021
viii)	Steps for promoting battery operated / electric vehicles	October, 2019
ix)	Synchronizing traffic movements / introduce intelligent traffic systems for lane driving.	continue the activity
x)	Installation of remote sensor based PUC system, regular calibration of the checking instruments and online integration of the vehicle details with PUC	October, 2019

xi)	Promotion of Alternate Fuels – Conversion of the Public Transport buses and educational institute buses and commercial taxis	Under implementation and to continue
xii)	Disincentivising the growth of Vehicles	Under implementation and to continue
xiii)	Restriction on plying of 15 years old vehicles	Under implementation and to continue
xvi)	Strengthening of the public transport -Increasing awareness on usage of public transport available – MRTS, MMTS, City buses	Under implementation and to continue
Re- suspension of road dust and other fugitive emission		
i)	Prepare plan for creation of green buffers along the traffic corridors	Continue as regular activity
ii)	Maintain pot holes free roads for free-flow of traffic	Continue as regular activity
iii)	Introduce water fountains at major traffic intersection, wherever feasible	Continuing activity
iv)	Greening of open areas, gardens, community places, schools and housing societies.	Continuing activity
v)	Blacktopping of metalled roads, including pavement of road shoulders.	Continuing activity
vi)	Regular cleaning of the roads with mechanised sweepers and removing the silt from the roads	Regular Activity
Control of emissions from biomass /crop		
i)	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves etc.,	July, 2019 continue as regular activity.
ii)	Regular check and control of burning of municipal solid wastes.	July, 2019 continue as regular activity.
iii)	Proper collection of horticulture waste (bio- mass) and its disposal following composting – cum-gardening approach.	July, 2019 continue as regular activity.
iv)	Ensure ban on burning of agriculture waste and crop residues and its implementation.	October, 2019 continue as regular activity.
Control of industrial emissions		
i)	Identification of brick kilns and their regular monitoring, including use of designated fuel, and closure of un-authorized unit	June, 2019
ii)	Conversion of natural draft brick kilns to induced draft	August, 2019
iii)	Action against non-complying industrial units	continue as regular activity.
iv)	Shifting of polluting industries	
v)	Ban on polluting industries	Already under implementation and continuing
Control of air pollution from construction and demolition activities:		
i)	Enforcement of Construction & Demolition Rules	continue as regular activity.
ii)	Control measures for fugitive emissions from material handling, conveying and screening operations through water sprinkling, curtains, barriers and dust suppression units.	continue as regular activity

iii)	Ensure carriage of construction material in closed / covered vessels.	Being implemented and to continue as regular activity
Other steps to control Air Pollution:		
i)	Air quality index to be calculated and disseminated to the people through website and other media (maximum weekly basis for manually operated monitoring stations and real time basis for continuous monitoring stations)	Being implemented and to Continue the activity
ii)	Establish an air quality management division at SPCB Head quarters to oversee air quality management activities in the state and interact with CPCB	Already established and to Continue the activity
iii)	Set-up and publicize helpline in Hyderabad City for complaints against reported non-compliance.	Already established and to Continue the activity
iv)	Engage with concerned authorities for continual basis for maximising coverage of LPG / PNG for domestic and commercial cooking with target of 100% coverage	October, 2109
v)	Monitoring of DG sets and action against violations	Continue as regular activity
vi)	Strengthening of Ambient Air Quality Management Additional stations proposed to CPCB	Proposal submitted to CPCB and the proposed time line is two years
vii)	Source Apportionment Study	March, 2021
viii)	Emission Inventory	March, 2020
ix)	Hotels, restaurants and dhabas to use cleaner fuels	October, 2019

Stake holder departments:

- TSPCB
- TR&B
- Urban Local Bodies / Grampanchayats
- Revenue Dept.
- RTA
- Traffic Police
- Legal metrology

4. Action Points for the District Administration:

1. Stringent implementation of ban on open burning of the solid waste.
2. Removal of the silt on the roads and to restrict the placing of dug earth material on the carriage way while carrying the infrastructure works
3. Public awareness programs to sensitise the public on use of public transport.
4. Special drives against the visibly polluting vehicles and fuel adulteration.
5. Conversion of the Educational institutional buses, Commercial Cabs and Autos to use cleaner fuels i.e., CNG/LPG.
6. No. of vehicles plying without Pollution Under Control (PUC) certificate.
7. Identification of new ambient air quality monitoring stations (automatic / manual) for the fastdeveloping cities and towns.

TELANGANA STATE MINERAL DEVELOPMENT CORPORATION LTD

I. Introduction

The Government of Telangana introduced New Sand Mining Policy, 2014 Vide Go.Ms.No.38, Ind & Com Dept, dt. 12.12.2014 and framed Telangana State Sand Mining Rules, 2015 Vide Go.Ms.No.3, Ind & Com Dept, dt. 08.01.2015 for effective regulation of sand and entrusted the responsibility on Telangana State Mineral Development Corporation, State PSU for systematic extraction and supply of sand at affordable price.

Sources of sand availability:

- (1) River-bed sand extraction.
- (2) De-siltation of irrigation projects.
- (3) De-casting sand from patta lands abutting to the riverbed to make the land suitable for cultivation.

II. Role of Collectors

Collectors should make sand available for local uses.

- a) Free of cost
 - Sand can be extracted from I, II & III order streams for Weaker Section Housing Schemes on a certificate issued by the District Collector or any authorized officer.
 - For own use basing on actual requirement to be certified by Panchayat Secretary.
- b) For local use of sand in Government works including Mission Bhagiratha on payment of Seigniorage Charge.
- c) Excavation shall be manual and transportation shall be only by bullock carts/Tractors only.
- d) Where I, II & III order streams do not have sand, Collectors are permitted to go for excavation from IV, V & VI order streams for the above purposes in the above said manner by earmarking less than 5 Ha area by obtaining necessary Statutory Clearances like Environment Clearance, Mining Plan, Consent for Establishment (CFE) and Consent for Operation (CFO).

III. Sand extraction in streams/rivers

- 1) Sand in I, II & III order streams will be left to the Local Body and Villagers for domestic needs, Government sponsored Housing Schemes for which no seigniorage charges are collected. For Local Body buildings like schools, community halls etc., extraction of sand

will be allowed from these streams subject to payment of seigniorage fee. The excavation and transportation of sand shall be manual and no mechanical means be allowed and no sand be transported outside the local jurisdiction.

- 2) Sand in IV and V order streams will be allowed for exploitation subject to WALTA Rules and Regulations.
- 3) The identification of sand in IV and V order streams will be done by the Mines and Geology Department in consultation with the Irrigation, Revenue, Ground Water Departments. Based on this identification, the District Level Sand Committee will meet and give a feasible area report.
- 4) Sand mining from rivers in tribal areas are governed by the provision of the Panchayats Extension to Scheduled Areas (PESA) Act of 1996, PESA Rules of 2011 and the WALTA Rules of 2004. The extraction of sand is being taken up by tribal societies.
- 5) The feasible areas will be allotted to TSMDC for excavation, regulation and supply of sand after obtaining Statutory clearances like EC, Mining Plan, Environment Management Plan, CFE and CFO from Pollution Control Board.

IV. Sand sourced in the process of desiltation of reservoirs

DLSC shall notify the reservoirs proposed for de-siltation in consultation with the Department of I&CAD. Notified reservoirs shall be handed over to the TSMDC Ltd for de-siltation.

V. Sand extraction from Pattalands

In case of the sand de-cast in pattalands, the pattadar shall be allowed to de-cast sand to make the land fit for agriculture. On application by the Pattadar to Assistant Director of Mines & Geology, a Joint Inspection will be conducted alongwith Tahsildar, Mandal Agriculture Officer and Ground Water Department. Based on the inspection report, the District Collector shall submit proposals to TSMDC for de-casting of sand from pattalands by entering into agreement with pattadar.

VI. Issue of waybills for sand transportation

- 1) The Panchayat Secretary of concerned Gram Panchayat shall issue way bills as prescribed by Mandal Authority for local use from I, II & III order streams. Sand from these sources are also used for 2BHK

scheme wherever there is availability. The District shall be treated as a unit for free movement of sand within jurisdiction.

- 2) In case of issue of way bills for sand from pattalands, sand bearing area in IV & V order streams and desiltation of reservoirs, the TSMDC issues way bills online through net banking and citizen service centres.
- 3) In case of sand reaches allotted to 2BHK by TSMDC, the concerned MRO where the reach falls issue way bills.
- 4) In case of sand reaches allotted to I&CAD the concerned ADMG where reach falls will issue waybills.

VII. Sand Monitoring Committee

- i) The Government has constituted the District Level Sand Committee to monitor identification of sand bearing areas in IV & V for extraction shall be by the District Level Sand Committee (DLSC), the Collector shall be the Chairman of the DLSC and also consisted with members.
- ii) The Government has constituted state level committee to monitor sand mining policy in the state under chairman ship of Chief Secretary of Government of Telangana.
- iii) The Chairman, DLSC shall order for joint inspection for identified sand bearing areas and obtain reports from the following departments
 - a. Ground Water Department
 - b. Irrigation & Conservator of River
 - c. Revenue Department
 - d. Mines & Geology Department
- iv) The Chairman, DLSC shall finalize the specified sand bearing areas

VIII. Sand extraction.

- 1) **Specified sand bearing areas:** The specified sand bearing areas located in schedule areas shall be as per the PESA Rules, 2011. And the Extraction shall be through ST Members/ST Societies under the direct supervision of the agency and there is a 10249665 CBM sand available in the state.
- 2) **De-siltation:** In the state of Telangana, there are submergence areas of Krishna, Godavari, Munneru the TSMDC de- silting sand supplying the sand as per the price fixed by the Government of Telangana. The total sand availability is 5.50 Crores CBM.
- 3) **De-casting :** The de-casting of sand in any pattaland abutting to

river bed to make the land suitable for cultivation shall be by TSMDC Ltd.

103

IX. Role of TSMDC

TSMDC shall extract sand following sources

- Specified sand bearing areas by obtaining approved Mining Plan, Environmental clearances, consent for opinion from competent authorities.
- The specified sand bearing areas located in scheduled areas shall operate as per the PESA Rules through the tribal Co-operative societies.
- TSMDC shall select raising contractor through strict bidding process by E-procurement.
- TSMDC shall establish stockyard near to the reach by keeping container and CC Camaras with adequate manpower.
- For de-casting of sand TSMDC Geofence the area allotted (pattaland)

X. State Govt G.Os governing Sand Policy

S.NO	G.O.MS. NO	DEPT	DATE	SUBJECT
1	38	I&C(M-I) DEPT	12.12.2014	Mines & Minerals - New Sand Mining Policy 2014 for the state of Telangana -Introduced - Orders - Issued
2	03	I&C(M-I) DEPT	08.01.2015	Mines & Minerals - Regulation of sand mining - New Sand Mining Policy 2014- Formulation of TSSMR-2015-Orders issued
3	10	I&C(M-I) DEPT	04.02.2015	Mines & Minerals -Regulation of sand mining-TSSMR,2015-Fixation of sand sale price -Orders issued
4	15	I&C(M-I) DEPT	19.02.2015	Mines & Minerals - Sand Policy-Amendments to TSSMR,2015 issued in G.O.Ms.no.3- Notification issued.
5	44	I&CAD(REFORMS DEPT)	13.03.2015	I&CAD Dept-Minor Irrigation-Restoration of Minor Irrigation tanks-Mission Kakatiya-General guidelines-Orders Issued
6	30	I&C(M-I) DEPT	06.05.2015	Mines & Minerals -TSSMR,2015- Amendments -Orders-Issued
7	42	I&C(M-I) DEPT	14.07.2015	Mines & Minerals - Sand Policy - Creation of Head of Account for remittance of sale proceeds of the by TSMDC-Orders issued
8	54	I&C(M-I) DEPT	21.08.2015	Mines & Minerals - New Sand Mining Policy 2014-Certain amendments to TSSMR 2015 - Orders issued
9	82	I&C(M-I) DEPT	07.11.2015	Mines & Minerals - New Sand Mining Policy 2014-Certain amendments to TSSMR 2015 - Orders issued
10	09	I&C(M-I) DEPT	24.02.2016	Mines & Minerals - New Sand Mining Policy 2014-Certain amendments to TSSMR 2015 - Orders issued
11	Memo NO.1562-	I&C(M-I) DEPT	17.03.2016	Mines & Quarries - Regulation of sand extraction and availability for local utilization in I,II & III streams and IV,V,VI wherever I,II & III streams are not available -certain model guidelines as per TSSMR 2015 - Issued
12	Memo no.1562-2	I&C(M-I) DEPT	05.08.2016	Mines & Quarries - Regulation of sand extraction and availability for local utilization in I,II & III streams and IV,V,VI wherever I,II & III streams are not available -certain model guidelines as per TSSMR 2015 - Amendments - reg

13	54	I&C(M-I) DEPT	26.09.2016	Mines & Minerals - Desiltation of sand by Irrigation Dept for exclusive use of sourced sand in Irrigation Projects – Certain amendments to TSSMR 2015 – Orders - Issued
14	71	I&C(M-I) DEPT	30.11.2016	Mines & Quarries – Rules -Amendment to State Mineral Exploration Trust Rules 2015- Order –Issued
15	74	I&C(M-I) DEPT	19.12.2016	Mines & Minerals - DMF(Trust)- Certain amendments to the constitution of Managing Committee constituted for implementation of District Mineral Foundation (Trust)- Notification - Issued
16	Memo No.1562-3	I&C(M-I) DEPT	19.12.2016	Mines & Minerals – Ordinary sand - Supply of sand to Mission Bhagiratha exclusively – Requirement by Rural Water Supply Dept- certain instructions-Issued
17	66	PR&RD(MDL,I) DEPT	24.03.2011	Rules -Andhra Pradesh Panchayats Extension to Scheduled Areas (PESA) Rules, 2011 – Orders Issued
18	11	I&C(M-I) DEPT	13.02.2017	Mines & Minerals - New Sand Mining Policy 2014-Certain amendments to TSSMR 2015- Orders - Issued

XI. Action point for District Collectors

- 1) Preparation of District Survey Report. District survey report shall be prepared indicating the availability of the sand from the various sources and also the requirement of the district. The over exploited ground water areas shall not be used for sand extraction. AD Mines, Irrigation, Ground Water Departments to be involved.
- 2) Sand should be made available for local uses and for double bedroom houses from I, II and III order streams as per the sand mining policy. Care should be taken for illegal extraction and transportation of sand from these I,II and III order streams to open market.
- 3) Making more sand reaches available to TSMDC so that the requirement for sand for Government works and commercial works can be met.
- 4) District administration shall curb the illegal sand mining by strict enforcement. Illegal sand mining includes :-
 - a) Sand mining from unauthorized reaches.
 - b) Creation of illegal dumps
 - c) Overloading of sand
 - d) Transportation of sand without waybill
 - e) Duplication of way bills
- 5) The District Level Sand Committee shall meet regularly to review the issues related to the sand mining and supply of sand for various needs.

- 6) Whenever sand bearing areas are allotted to TSMDC by the DLSC, the lease period of 3 to 5 years depending on the quantity of sand available be provided.

XII. Offences & Penalties

Any sand lorry found without valid Way bill issued by TSMDC will be deemed illegal and the vehicle will be seized

- 1) Any machinery and vehicle used for extraction and transportation of sand in contravention of TSSM Rules shall be seized.
- 2) The below officers are authorized to seize the vehicles and machinery involved IN illegal sand extraction and transportation
 - i) Revenue Divisional Officer,
 - ii) Mandal Thahilsdar,
 - iii) Sub-Divisional Police Officer,
 - iv) Station House Officer,
 - v) District/Divisional Pachayath Officer,
 - vi) Assistant Director of Mines & Geology
 - vii) Any Officer nominated by the Officer

- 3) Any vehicle machinery is found involved in illegal extraction and transportation of sand in contravention of TSSM Rules shall be levied penalty for such each vehicle as detailed below

Vehicle Type	First Time (In Rs)	Second Time (In Rs.)
Tractor	5,000/-	15,000/-
Lorry upto 10 tons capacity	25,000/-	50,000/-
Lorry above 10 tons capacity	50,000/-	1,00,000/-
Machinery	50,000/-	1,00,000/-

- 4) The Vehicle/machinery found involved more than 2 times such vehicle/ Machinery along with sand shall be seized.

DETAILS OF STPS PROPOSED IN TOWNS

106

At present in Telangana PHMED has taken up sewerage schemes in 9 towns under various schemes with estimated cost of Rs.805 Crores, status of these schemes are as follows:

S. No.	ULB	STP Capacity in MLD	Present Status	Remarks
1	Karimnagar	38	Completed	Under operation.
2	Vikarabad	13		Under operation.
3	Nalgonda	17.16	Nearing Completion	to be commissioned
		2.55		To be taken up
4	Miryalguda	11.5		To be commissioned
		5.45		Under construction
5	Nizamabad	31.5		To be commissioned
		15		To be commissioned
6	Siddipet	7.25		Under Progress
		11	under construction	
7	Nagar Kurnool	3.2	under construction	
		2.3	under construction	
8	Khammam	20		Work awarded
9	Suryapet	10		Work awarded
		10		Work awarded

DETAILS OF STPS PROPOSED IN THE IDENTIFIED POLLUTED RIVER STRETCHES

Action Plan:

- DPRs for Sewerage Schemes for 61 Towns with tentative cost of Rs.12,000 Crores are being prepared with base year of 2020 duly following CPHEEO & PCB norms.
- It is expected that the DPRs will be ready in a couple of months. Once DPRs are ready, various options to finance the schemes will be explored. As on sanction of funds the schemes will be taken up.
- The list of towns for which DPRs are under preparation are as below:

S.No.	Reach	STPs proposed in DPRs under finalisation
1	Musi (Hyderabad to Nalgonda)	1.Medchal -5.58 MLD 2.Peerjadiguda -7.4 MLD 3.Boduppall -8.63 MLD 4.Bhongir -7.61 MLD 5.Pedda Amberpet -3.96 MLD 6.Ibrahimpattam -3.94 MLD 7.Shadnagar -7.77 MLD 8.Jillelaguda -7.84 MLD 9.Meerpatt -9.56 MLD 10.Badangpet -9.20 MLD 11.Jalpalli -7.24 MLD
2	Manjeera & Nakkavagu (Gowdicherla to Nakkavagu & Gandilachapatt to Sevalal Thanda)	1.Bodhan -11.06 MLD 2.Sangareddy -13.64 MLD 3.Sadasivpet -6.84 MLD 4.Zaheerabad -11.76 MLD 5.Andole Jogipett -3.42 MLD
3	Karakavagu & Kinnerasani (Along Palwancha)	1.Palwancha -11.44 MLD 2.Kothagudem -17.05 MLD
4	Maner (Karimnagar to Somnapalli)	1.Sircilla -11.86 MLD 2.Vemulawada -4.81 MLD 3.Huzurabad -5.89 MLD 4.Jammikunta -4.01 MLD 5.Parkal -4.25 MLD 6.Bhupalpalli -6.02 MLD 7.Husnabad -3.15 MLD 8.Kamareddy -6.08 MLD
5	Godavari (Basar to Khammam)	1.Bhainsa -7.15 MLD 2.Metpalli -7.26 MLD 3.Korutla -9.46 MLD 4.Jagityal -14.83 MLD 5.Kagaznagar -7.93 MLD 6.Bellampalli -9.53 MLD 7.Yellandu -5.0 MLD 8.Mandamarri -9.44 MLD 9.Ramagundam -38.82 MLD 10.Peddapalli -5.87 MLD 11.Manuguru -4.58 MLD 12.Adilabad -16.74 MLD 13.Armoor -6.26 MLD 14.Dubbaka -3.73 MLD 15.Gajwel -5.41 MLD 16.Warangal -129.88 MLD
6	Krishna (Thangadigi to Wadapalli)	1.Khammam-48.35 MLD 2.Madhira-4.15 MLD 3.Sathupalli-4.50 MLD 4.Narasampett-5.17 MLD

		<p>5.Mahabubabad-7.52 MLD 6.Gadwal-9.02 MLD 7.leeja-3.98 MLD 8.Mahabubnagar-30.00 MLD 9.Narayanpet-5.96 MLD 10.Badepally-7.22 MLD 11.Kollapur-3.29 MLD 12.Achampet-4.06 MLD 13.Kalwakurthy-4.0 MLD 14.Devarakonda-5.62 MLD 15.Suryapet-15.24 MLD 16.Kodad-9.17 MLD 17.Huzurnagar-5.11 MLD 18.Wanaparthi-8.70 MLD 19.Tandur-9.29 MLD</p>
--	--	---

PROVISIONS INCOPORATED IN THE TELANGANA MUNICIPALITIES ACT, 2019

w.r.t;

SOLID WASTE MANAGEMENT 2016 RULES

ANNEXURE-V

SECTION NO	Salient Feature
23	(2) The Chairperson shall also be responsible to,- (a) Maintain sanitation, water supply and proper street lights in the town; (b) Ensure door-to-door garbage collection from all residential and commercial establishments; and scientific process and disposal of municipal solid waste and liquid waste;
24. (1)	A District Level Committee headed by the District Collector and consisting of District Forest Officer (Social Forestry) or equivalent level officer in charge of Haritha Haaram and respective Commissioners shall draw up ward-wise and Municipality wise " Green Action Plan " year wise for a period of 5 years which will clearly specify number of plants to be planted, keeping in mind the area, topography and availability of all possible spaces available for taking up plantations.
31. (1) (a) & (g)	The Ward Committee constituted in a ward, shall take up issues pertaining to each of the groups which the particular ward committee represents and among others will discuss on,- (a) Upkeep and maintenance of sanitation and Solid Waste Management , (g) Discourage use of Plastics
52	The Municipal Commissioner, on behalf of the Municipality, shall perform the following functions:- (j) Door-to-door garbage collection, promote segregation of waste at source, regular sweeping and cleaning of the streets and removal of sweepings therefrom, safe transportation of waste, scientific treatment and disposal with emphasis on recycling and upcycling, as per the rules prescribed from time to time; (k) Minimising usage of plastic and safe and scientific management of plastic waste and its disposal; (l) Safe management of construction and demolition waste; (m) Eegulate management of bio-medical waste and e-waste, as per the rules prescribed by the Government of India or State Government; (n) Promotion of measures for abatement of all forms of pollution, including air pollution; (o) Removal and disposal of excrement and other filthy matter, and of all ashes, refuse and rubbish;
56	(1) Every ward member shall,- (a) ensure proper sanitation, water supply, and street lights in his or her respective ward; (b) ensure door-to-door garbage collection from all residential and commercial establishments and ensure in situ composting for wet waste and processing of dry waste at ward level; (c) Take up plantation in accordance with the District Action Plan and ensure their survival to atleast 85%

107	<p>(4) The municipality shall prepare a budget showing the probable income and and expenditure during the ensuing year. While preparing the annual budget for the municipality, the required budget for the following components, in addition to the meeting the salary expenses, must be provided first for,-</p> <p>(a) Proper upkeep of sanitation and budget requirement towards the sanitation vehicles, tools and sanitation instruments;</p> <p>(5) (f) scientific management of dump yards and scientific waste including solid and liquid management;</p>
120 (c)	<p>The Municipality shall,-</p> <p>(c) Prepare an annual plan, and maintain the upkeep of all drains by undertaking the cleaning and de-silting drains regularly, and be ensured that the de-silted material is not mixed with municipal solid waste, and is processed separately as Soil Compost:</p>
121	<p>No person shall,-</p> <p>(b) Throw any material including plastic bags and containers, or any waste of animals, into any municipal drain or sewer;</p>
122	<p>The Municipality shall prepare a City Sanitation Plan, which, inter-alia, shall include, ward-wise and Municipality wise plan, for the collection, segregation, transfer and processing of waste, in a manner that 100% municipal Solid Waste is lifted on a daily basis.</p>
123	<p>(1) It shall be the responsibility of every individual household or user, whether domestic or non-domestic, to segregate the solid waste at source, and hand- over such segregated waste to the Municipality.</p> <p>(2) If any household or premises fail to comply with the subsection (1), the local authority shall cause segregation of the same and collect the cost thereof from the occupant of the premises, as applicable.</p>
124	<p>(1) It shall be the Responsibility of the Municipality or any agency authorized by it, to ensure collection of the solid-waste, in accordance to plans prepared by the Municipality, and by collecting requisite charges as prescribed.</p> <p>(2) It shall be the responsibility of the elected member of the ward as well as the officer concerned, to ensure segregation of waste at source, and to ensure that the garbage is collected on a regular basis.</p>
125	<p>The Municipality shall make adequate arrangements for,-</p> <p>(a) Collection of segregated solid waste from all residential and non-residential premises, separately;</p> <p>(b) Regular sweeping and cleaning of the streets, and removal of waste material generated;</p> <p>(c) Removal of filth, and carcasses of animals from any premises;</p> <p>(d) Collection, safe-keep, transportation and disposal of Municipal solid waste in a manner, including the establishment of Dry Resource Collection Centers, as per the waste disposal rules and guidelines of the Government.</p>

126	It shall be the duty and responsibility of Resident Welfare Associations (RWAs) and the associations managing gated communities, apartments, other residential, and non-residential building complexes, to segregate the garbage at source, to provide in their premises community bins, or any other facility as prescribed by the Municipality and to ensure that the garbage is lifted daily by paying user charges as prescribed.
127	(1) It is the Responsibility of the Municipality to process the entire municipal Solid Waste collected duly segregating and using scientific management including bio-mining, bio-processing or any other technology as prescribed by the Government or any of its agency. (2) All existing dump sites will be processed in a scientific manner, either using scientific capping or other techniques, as specified in Central and State Government guidelines from time to time. (3) The Municipality may identify the lands, which are at a reasonable distance from densely populated areas, for the purpose of setting up of the future dump sites. If such land for the purposes of this sub-section is not available with the Municipal Authorities, it shall be the duty of the District Collector to provide the municipal authorities with appropriate land from amongst land under his control.
128	The Municipality shall,- (a) Encourage and strive to have number of compost yards wherever possible; (b) Make efforts to have in-situ composting in public places, including identified parks, apartments, commercial complexes, function halls and other such public places; (c) Ensure that the respective building associations install composting units within their premises.
129	It shall be mandatory for all nursing homes, hospitals, clinics, labs and Para- medical Hospitals to segregate their Bio-Medical Waste and arrange for its collection and transportation to the designated facilities, in accordance with Biomedical Waste Rules framed by the State or by the Central Government or by any agency authorized on their behalf. The Municipal Commissioner, in consultation with the health and pollution control authorities, and under the superintendence of District Collector shall initiate necessary action against such violators.
130	It shall be the duty of the Municipality, either on its own or through any other agency authorized by it in this behalf, to implement the provisions of the rules made by the Central and State Government in exercise of the powers conferred by the Environment (Protection) Act, 1986 to regulate the management, and Handling of Hazardous wastes to the extent such rules apply to the Municipality.
132	(1) The Municipality may handle the Construction and Demolition Waste and identify suitable places for its disposal and processing. (2) Wherever a processing facility for Construction and Demolition waste is created, the Municipality may engage an Operation and Maintenance partner to operate the facility in accordance with the rules in force. (3) The onus, to get the Construction and Demolition waste collected is on the person generating, and such a person shall pay to the municipality for the cost of its disposal, in the manner prescribed. (4) The Municipality shall have the powers to levy and collect penal charges from the individuals or institutions, causing or said to have caused un-safe, improper and unauthorized dumping, of Construction and Demolition waste in places other than the designated places, and at the rates prescribed.

133	<p>The Government may set up a specialized body corporate either stand alone or under the superintendence of Commissioner and Director of Municipal Administration to,-</p> <p>(a) Bring in focused institutional attention to scientific waste management including solid & liquid waste and construction and demolition waste and management of dump sites and proper disposal;</p> <p>(b) Take every action including utilizing the services of subject experts, raising of resources, use of appropriate technology, hand holding the municipalities, and take all such actions for any other purposes as deemed appropriate to achieve the objectives of waste management.</p>
171	<p>(1) There shall be, in every Municipality, and in a defined time frame, a Master Plan comprising of a detailed planning scheme, land pooling scheme, local area plan having components of Water Supply Network Plan, Drainage and Sewerage Plan, Sanitation Plan, Urban green spaces Plan, and Traffic & Transport Plan as prescribed in the Telangana Town Planning Act, 1920 and the Telangana Urban Areas (Development) Act, 1975 and such a plan shall be the guiding principle for overall development of the town.</p> <p>(2) For securing planned development of areas in Municipalities, a Detailed Planning Scheme or Local Area Plan shall be prepared for specific areas as identified and notified, and as prescribed in the Telangana Town Planning Act, 1920. Detailed Planning scheme shall be prepared in conformity with Master Plan or Indicative Land Use Plan, if any, and shall have ecologically sensitive areas earmarked, and shall have detailed Road Network Plan, Urban Green Spaces Plan, Drainage Plan, Water Trunk Lines, Rain Water Harvesting Structures and Solid Waste Management among the other as prescribed.</p>
172	<p>(2) The layout owner shall reserve certain percentage of the land towards open space, parks, playgrounds, common parking place and social infrastructure for Solid Waste Management in the layout, as prescribed. The common parking area shall be developed by the developer for the said purpose only.</p>
296	<p>All garbage, filth, sewage, construction and demolition waste and other collected material by or on behalf of a Municipality, shall belong to the Municipality.</p>